15.38 hrs.

RESOLUTION RE. CRISIS IN TEXTILE INDUSTRY—*contd.*

Mr. Deputy-Speaker: The House will now take up further consideration of the following Resolution moved by Shri Esthose on the 31st March, 1967:

> "In view of the crisis in textile industry resulting in continued closure of mills and large scale unemployment of weavers, this House recommends to the Government to take over all the closed mills immediately."

This resolution and the amendments moved are before the House. Mr. Esthose may continue his speech.

Shri P. P. Esthose (Muvattupuzha): Sir, two months have passed since I moved the resolution in the House. The experience during this period has shown that the Government has miserably failed to solve the crisis in the textile industry. Whatever measures the Government have taken during this period proved to be only palliatives. The Commerce Minister's statement in this House on 4th April only shows that the Government is not at all serious about the critical situation prevailing in the textile and handloom industry. Though the Government have reduced additional compulsory closure to two per month, the danger of continuing this for a long time still exists.

The Government has increased the price of cloth with effect from May last and the Finance Minister has announced his intention to increase the duty on textile products. The handloom industry continues to suffer due to higher price of yarn. Its non-availability is further adding to the plight of millions of handloom weavers.

Despite the compulsory closure of mills for two days in a month the stocks with the mills do not show any substantial reduction. Figures of stock of cloth with the mills published by the *Economic Survey* shows that the total stocks of cloth were 184 million metres in January 1967. The unsold stocks continue to be the same during the month of February while in the month of March there was a stock of 175 million metres with the textile mills.

The situation about the stocks of unsold cloth does not show any substantial change since April 1966. What is the reason for this accumulation of stocks? The purchasing power of the people has gone down considerably with the result that people do not have sufficient money to purchase the cloth produced by the textile industry. Though these stocks have come down after the compulsory closure of factories the facts show that the industry is still having huge quantity of stocks.

Therefore, the crisis continues to become more and more severe and people continue to be the victims of the Government's policy.

The Government visualised a substantial increase in cotton textile exports after devaluation. However, it is now estimated that from earlier exports of Rs. 70 crores the exports would fall by as much as Rs. 30 to Rs. 45 crores.

India imports cotton worth Rs. 60 to Rs. 70 crores. Moreover the country is also dependent on imports of textile machinery, dyes and chemicals. All these items were more expensive by 57.5 per cent after devaluation, adding to the cost of production in this industry. Now the industrialists complain that the competitive capacity of the country has gone down after devaluation.

The decline in the textile production in India is taking place despite the fact that the industry was spending Rs. 50 crores on an average per year in the past 5 to 6 years in the name of rehabilitation, modernisation and expansion. Twelve per cent. of

the looms in India are automatic and more than one-fourth of the spindlage has been modernised. Yet the industry is not satisfied with the Rs. 300 crores investment during the last six years and is further bringing pressure on the Government to provide for Rs. 560 crores for rehabilitation and expansion in the Fourth Plan.

The conditions of the handloom industry are beyond description. The textile mills raised the price of yarn with the result that blackmarketing was rampant. The weavers found it impossible to work on their looms. Two and a half lakh weavers in Uttar Pradesh are reported to be jobless. In Kerala State, in the Cannanore District alone, sixty thousand workers and their families are facing starvation due to short supply of yarn.

More than two lakh weavers in Nagpur have expressed concern at the 'artificial scarcity under the pretext of poor cotton stock' and have appealed to the Government to "save weavers from starvation."

The conditions in Andhra are also precarious. In a memorandum to the State Industry Minister the handloom weavers' co-operative societies in Andhra have pointed out that arrears of rebate amounting to about Rs. 60 lakhs have not been paid for years together. It also noted that financial difficulties and stocks accumulation have forced the societies to stop allotting work to their members and to resort to distress sales. The weavers also have to lose annually about Rs. 5 lakhs by way of interest on loans.

The millowners now want to use the present state of affairs to extract some more concessions from the Government. The Chairman of the Indian Cotton Mills Federation has recently in a statement demanded the following measures:

(1) Appreciable scaling down of excise duty on cloth and yarn; (2) relief in all company taxes; (3) inclusion of textile industry in the category of "priority industry" in the fifth schedule of the Income-tax Act; (4) withdrawal of control on production and prices of cloth; and (5) financial assistance from the Government for rehabilitation and modernisation. The millowners have also threatened that "without such reliefs more closures will be inevitable".

Are these demands justified? The textile industry earned fantastic profits in the past but these were misappropriated by the millowners. The hugh reserves were frittered away in distributing bonus shares to shareholders and various speculative transactions. The loopholes of company law were liberally used by the industrialists to achieve their ends. Now when the conditions have come to such a pass they want the Government to come to their rescue.

15.46 hrs.

[SHRI MANOHARAN *in the Chair*]

The prices of cloth have already gone up substantially high and the people find it difficult to purchase adequate cloth. The stocks of cloth are bound to go up in the given circumstances. While analysing causes of reduction in the sale of cloth, *Commerce* observed:

> "It appears that since high food prices have claimed a higher percentage of family budget, expenditure on cloth has been reduced. The offtake of cloth for export was also lower. The total deliveries in 1966 were at an annual rate of 458 million metres, against 540 million metres in 1965 and 580 million metres in 1964."

In a recently released press statement Shri Madanmohan Mangaldas, Chairman of the Indian Cotton Mills Federation, Bombay, has stated:

> "In an economy like that of India, where over 65 per cent of the common man's budget is utilised for food, a steep increase

[Shri P. P. Esthose]

in the prices of food results in the consumer cutting down his expenditure on non-food items. In this process, cloth suffers the most, as the life of the existing clothing can always be prolonged by various means."

Will the textile magnates reduce the price of cloth if the excise duty is reduced by the Government? The history of the textile industry clearly shows that whatever concessions were given by the Government to the industry, they were utilized only to boost the profits.

The industry also wants the lifting of controls so that it can further increase the prices of cloth. I have already pointed out that the cloth prices are too high and need reduction so that the people can purchase sufficient quantity of cloth. The millowners, however, want to increase the prices even if it meant reduction in production. They are interested only in profit and nothing else.

The Minister of Commerce (Shri Dinesh Singh): Sir, I find it very difficult to follow him. If the hon. Member wants to read from his notes, let him raise his head and read loudly.

Mr. Chairman: I think this is his maiden speech.

Shri Dinesh Singh: Let him speak over the microphone so that it will be audible to the Members.

Shri P. P. Esthose: So far as the existing control is concerned, it is simply fictitious. The prices fixed today are extremely high and the cloth is not available even at these rates. The Government has already reduced the area of controlled varieties. Yet, the millowners are not satisfied and are bringing more pressure for complete decontrol.

The big millowners want to build up their empire at the cost of small textile units, powerlooms and handlooms. Many smaller units find it difficult to run their mills economically which are victims of closure in some cases. The additional concessions will only ruin the handloom industry which finds it almost impossible to compete with mill-made cloth without outside assistance.

The textile magnates now say that the wage costs have gone up substantially higher during the recent past and hence the industry is finding it difficult to pay the additional cost. This is being done at a time when the Second Textile Wage Board is having its deliberations and some recommendations are expected sooner or later.

The millowners hope to bring pressure on the Government and the Wage Board not to grant any wage rise. The present threat of closure is also a part of their offensive in this regard.

The wages of the textile workers form only 26 per cent of the total cost of production; yet, the millowners are striving to reduce their share which in reality means only adding to the profit of the employers.

The textile industry is controlled by speculators and racketers. The cotton trade is dominated by traders who purchase cotton before it is grown in the field and sell the produce at a higher cost. It is not the actual producer but the trader who takes the cream of profit. Hence, there is not sufficient incentive to produce more cotton in the country. Unless the wholesale trade in cotton is taken over by the State the cotton crisis will never be overcome. Meanwhile Government should take speedy steps to requisition all surplus stocks of cotton covered by some big millowners and supply it to the needy mills.

The recent steps taken by the Government to improve the cotton situation have not helped in any way. The Government is acting only as a wholesale distributing agency for PL-480

cotton. Its blatant refusal to take any firm action against the cotton swindlers has only encouraged them to carry on their unsocial practices. The cotton today is not at all available at the ceiling prices and the assurances of the Government to take drastic action remained only on paper.

India's dependence on PL-480 cotton must come to an end. Since cotton alone forms 50 per cent of the cost of production speedy steps are necessary. It is strange that 20 years after independence, we are spending more on importing cotton than earning by exporting cloth!

The present machinery of dealing with closures is extremely time consuming. If the financial bungling is brought to the notice of the Government it takes months or even years to appoint a committee to investigate into the bungling. When the report is ready it remains in official racks for some more months. Meanwhile the mills remain closed and workers are compelled to starve. If necessary, the Government should appoint a permanent commission to go into the irregularities and avert closures.

The Government is now considering the proposal to form a textile corporation to take over the so-called sick units. However, if it just becomes another public sector unit accompanied by all red-tapism and bureaucratic flats the fate of this Corporation can be judged beforehand.

In Maharashtra the Government tried to reduce the DA quantum of the mills after they were taken over by the State. If the public sector corporation repeats the same it will evoke stiff resistance from the textile workers.

There are some cases of closure due to genuine financial difficulties and Government should extend loans to such companies without any delay.

To conclude, I once again stress the need for immediate steps by the Government to reopen all the textile mills without any delay. If the present policy of helping only the big textile magnates is allowed to continue, it will only ruin the textile industry and result in destitution of large number of workers.

With regard to handloom industry, the Government must immediately supply yarn to all the weavers at fair prices, extend financial assistance to needy weavers, disburse the rebate to weavers in time and arrange marketing facilities for the handloom cloth.

I only hope that the Government will take into consideration the seriousness of the crisis before it is too late.

Mr. Chairman: Motion moved:

> "In view of the crisis in textile industry resulting in continued closure of mills and large scale unemployment of weavers, this House recommends to the Government to take over all the closed mills immediately."

Shri S. K. Tapuriah (Pali): Mr. Chairman, Sir, the ultimate end which this Resolution seeks to achieve is indeed laudable. As far as we understand, the mover of this Resolution feels that there should be no further rise in unemployment. I agree with that. He feels that the economic situation in the country is fast deteriorating and it is going from bad to worse. I again agree with him that we should take some steps to see that further unemployment does not occur. But we differ here on the way, the method, by which we want to check further rise in unemployment or the manner in which we want to deal with these closed mills. Taking over of these mills by the Government will not solve any problem. We have seen how the public sector enterprises run; we have seen what is happening to State undertakings where the return

[Shri S. K. Tapuriah]

on net capital investment is 0.5 per cent. At this low rate of return, I do not think, our economy can be burdened with any more such enterprises, with any more investment, thereby making more losses and passing on more burden to the public in the coming years.

There is a saying, a story, which was very current in Bengal even upto last year, that wherever the Government puts its hand, it makes a mess of it. The story goes on to say that there was a woman suffering from gout. She used to call on the Chief Minister—there was the Congress Ministry at that time—wanting to see him with the request that the Chief Minister should put his hand on her gout. She was always refused and then she was asked the reason for that. She said, "Look, wherever Government puts its hand, that thing disappears. If it touches steel, steel disappears; if it touches food, food disappears; if it touches cement, cement disappears, and if the Chief Minister touches my gout; the gout will disappear". So, I very strongly feel that taking over of these mills by Government will not solve the problem at all.

Then, the question is: what will solve the problem? Before, we go into that question, let us try to analyse the causes of this situation, why these mills have been closed and why we still have the so-called weak mills, ill-managed mills or inefficient mills or sick mills. In my opinion, these mills are not sick mills. These are not inefficient mills. These mills have been administered slow poison by the Government's policy itself. The policy of cotton distribution, the policy of cotton import, is such that strong mills get stronger and weak mills get weaker. The smaller units, the units which may have become obsolete, which want funds for renovation, do not get funds. It is necessary at the moment to provide more funds to these mills for the rehabilitation of their machinery. They have to do away with obsolete machinery. Unless we do that, even if these mills with old machinery, with old equipment are taken over by the Government, I am sure, that will not solve any problem. You will just possibly carry on the uneconomic mills and make them still more uneconomical. The question then comes: why should we do all this? The cotton textile industry is the third largest foreign exchange earning industry in our country. But at the same time it also takes a lot of foreign exchange also without any sense of proportion as it appears to me. It is a net spender of foreign exchange reserves roughly to the tune of Rs. 39 crores per year on an average during the quinquennium 1960—64. The main item responsible for this is raw cotton alone and during 1965-66, the import of raw cotton was worth Rs. 46 crores. Most of the industries where the encouragement for imports is given are either import-substituting industries or export-incentive industries. But here is one industry where Rs. 46 crores of foreign exchange are being spent every year without any consideration of foreign exchange earned.

16 hrs.

श्री हुकम चन्द कछवाय : (उज्जैन) : सभापति महोदय, मैं आपकी व्यवस्था चाहता हूं। जब एक महत्व का भाषण हो रहा है और माननीय सदस्य अपने विचार मदन के सामने रख रहे हैं, तब माननीय मंत्री जी एक माननीय सदस्य के साथ बातचीत कर रहे हैं। वह नोट नहीं कर रहे हैं कि माननीय सदस्य क्या कह रहे हैं। इस स्थिति में वह बहस का उत्तर कैसे देंगे ?

श्री सु० कु० तापड़िया : मंत्री महोदय श्री शिवनारायण से बात कर रहे हैं और श्री शिवनारायण भी कम महत्वपूर्ण नहीं हैं।

Mr. Chairman: Without taking notes, he is understanding the position. (*Interruption*).

He may continue his speech.

Shri S. K. Tapuriah: The import content in the cotton textiles exported from the country during 1964 accounted for only 4.6 per cent of the imported cotton in terms of quality. That means that more than 95 per cent of the imported raw material goes mostly into the production of cloth which is consumed internally in our country. Such a colossal drainage is going on. Why can't we make some stop to it? Why can't we make available more funds? Why can't we make these mills change over?

This wrong policy of import is also something which has brought in disparity between mills. Imports are allowed on a quota system. The mills which used to import in the past, the so-called bigger mills or the so-called efficient mills, are still allowed to import this cotton which commands a premium of 40 per cent in the open market. The smaller or the newly set up mills, i.e., those with a smaller capacity, say, of 25,000 or 12,000 spindles, are not allowed to import this; a small percentage is sometimes allowed and 5 per cent is allowed to co-operatives also. Those mills which want to spin yarn in the counts of 40-60 are also not allowed to import. What happens as a result of this is that those mills which were already well established, those mills which can stand on their own feet, get further stronger. Of course, I have no grouse against it, but we should not do it at the cost of those mills which require further nourishment, those mills which require to be properly looked after. What could possibly be done is that this cotton can be imported and distributed to mills on spindle basis. There can be nothing wrong in principle in this system because till a few months back—or shall I say, sometime back—compulsory export was also levied on the mills. Every mill had to export according to its quota. A non-exporting mill or a mill the products of which had no export markets had to buy its quota at a premium from other mills which used to make exportable quality of goods. The same can be allowed here. All the mills can import on spindle basis and if they do not use that cotton, it can be sold off to the other mills who use and the premium arrived at can be used by those mills for their rehabilitation. This will save their financial trouble to some extent. If you do not approve of this—although, as I told you now, in the case of compulsory exports you approved of it—alternatively what we can do is that all the cotton imported can be put in a pool and sold in open market. The profit derived from this can constitute a special textile mills rehabilitation fund, and from this fund you can give medium-term loans for rehabilitation of these mills. If we do this over a few years, I am sure that we can create some funds. I know the limitations of Government's funds at this time. That is why I have brought up this point that Government can get funds from what is happening; they may not have to draw from their own resources, and yet these mills can be made better.

My second proposal is about giving some assistance to the smaller and newer mills so as to remove the disparity between the various mills in the country. We have seen what advantages or concessions have been given to the handloom and powerloom industries as compared to the composite mill industry. We have also seen that as a result of production over the years, the powerloom industry has to some extent, or shall I say, to a large extent, succeeded in establishing itself, and that possibly was one of the reasons why some of the concessions given to it had been withdrawn in the last budget. We have seen how by the giving of protection to the smaller or the weaker section, it can be made strong. Similarly, there should be some sort of concessions for the newer units with a spindlage of 12,000, 25,000 or even 50,000.

[Shri S. K. Tapuriah]

Surely, you do not expect a spinning unit with 12,000 spindles to have the same efficiency as a mill having 1,25,000 spindles. Some concessions may be given to the smaller units and they should be told that the reserves created out of the concessions should be made into a fund which should be used only for the purpose of expansion. For instance, a spinning mill with 12,000 spindles can get more concession than the other mills. But the fund that it has could be used for increasing its capacity to 25,000 spindles. When it reaches that capacity, it does not get the same amount of concession; in this way, it goes on until it reaches a basis from where on no more concessions will be given. Unless we are able to make the smaller units come up, we shall see a continuation of what has been happening all these twenty years namely that the disparity between the small and the big would keep on growing wider, and we shall keep on talking about it, and we shall keep on discouraging the smaller units and we would be taking the same steps as we have been taking so far whereby the disparity would increase.

I hope the hon. Minister would take note of this and take steps by which the smaller units could come up. I hope he will also take some steps to provide some finance to these units so that they can remove the present disparity and they can modernise themselves and they can make themselves economic units. That is the only thing that can cure the problem. Finally, I would say, and say in no uncertain terms, that taking over of these mills by Government will definitely not solve the problem but it will spoil the entire economic structure of our country.

श्री हुकम चन्द कछवाय : सभापति महोदय, इस सदन के सामने यह प्रस्ताव है कि कपड़ा उद्योग पर जो संकट आया है, उसको दृष्टि में रख कर सरकार सब बन्द कपड़ा मिलों को अपने हाथ में ले ले । मेरा दल इस बात का विरोध करता है कि सरकार इन मिलों को अपने हाथ में ले, क्योंकि उसने जो भी कारखाने अपने हाथ में लिये हैं, उन की दशा सारे देश को पता है । उनमें से कोई भी कारखाना मुनाफे में नहीं चल रहा है । सब घाटे में चल रहे हैं ।

जिन कपड़ा मिलों की आर्थिक स्थिति ठीक नहीं है और जिन को मालिक चलाने के लिए तैयार नहीं हैं, उन मिलों को सरकार को वहां के मजदूरों के सुपुर्द कर देना चाहिए, मजदूरों को उन मिलों का स्वामी घोषित कर देना चाहिए और प्रोविडेन्ट फण्ड की पूंजी शेयर्स के रूप में लगानी चाहिए । सरकार के द्वारा उनको हर सम्भव सहायता भी दी जानी चाहिए और इस काम के लिए एक कमेटी बनानी चाहिए, जिसमें सरकार, मालिकों और मजदूरों के दो दो प्रतिनिधि हों और उस कमेटी के द्वारा हर एक कारखाने का संचालन किया जाना चाहिए । इससे सरकार का बोझ भी हल्का होगा, क्योंकि आखिर सरकार किन किन का कामों को देखेगी ? इससे मालिकों का बोझ भी हल्का होगा । जब मजदूर को पता लगेगा कि जितना उत्पादन होगा, जितना अच्छा माल तैयार होगा, उसका मुनाफा उसको मिलेगा, तो उस की काम करने की क्षमता बढ़ेगी और वह लगन और उत्साह से काम करेगा । चूंकि मैं स्वयं एक कपड़ा मिल का मजदूर हूं, इसलिए मुझे इन बातों का अनुभव है ।

प्रश्न यह है कि इन मिलों में जो संकट है, उसका कारण क्या है ? हम थोड़ा इस पर विचार कर, कहा जाता है कि कपास की बहुत कम पैदावार हमारे देश में हुई, इस कारण से ये मिलें बन्द रहीं । ठीक है—परन्तु हमारी सरकार विदेशों से कितनी कई मंगाती है, उसका हम कितना कपड़ा बनाते हैं उस कपड़े को बना कर हम कितना अन्य देशों को भेजते हैं और उससे हमें कितनी विदेशी मुद्रा मिलती

है—इस के बारे में सरकार को विचार करना चाहिये । अच्छा कपड़ा बनाने के लिये हमें अच्छी मशीनरी चाहिये, अच्छी मशीनरी किन मिलों में लगानी चाहिये, कौनसी मिलें प्रगतिशील हैं, कौन से कारखाने उन्नति करने में अग्रसर हैं, इन सारी बातों पर निर्णय कर के, उन्हें जितनी सहायता बन सके, केन्द्र के द्वारा देकर अच्छी मशीनरी उपलब्ध करनी चाहिये । इससे हमारी इज्जत बढ़ेगी, विदेशों में जहां भी हमारा माल जायेगा, उसकी मांग बढ़ेगी तथा अधिक विदेशी मुद्रा प्राप्त होगी ।

मैं कुछ घटनायें भी आपके सामने रखना चाहता हूं । मन्त्री महोदय को याद होगा, मैंने इसी सदन के पिछले सेशन में एक बात कही थी—मध्य प्रदेश के चार जिलों में बदनावर एक जगह है, वहां राम लाल जवाहर लाल एण्ड कम्पनी नाम की एक फर्म है, जिसकी जिनिंग फैक्टरी है । ऐसे संकट के समय में उस व्यक्ति ने पैसा कमाने के लिये चार लाख रुपये की रुई में आग लगा दी और इन्शोरेन्स के काफ़ी बड़ी तादाद में क्लेम लिया । माननीय मन्त्री जी ने आश्वासन दिया था कि वे उसकी जांच करेंगे । लेकिन मुझे ऐसा लगता है कि आज तक उस ओर कुछ नहीं किया गया । यदि सरकार जांच करना चाहे तो बहुत से तथ्य सामने आयेंगे । इस व्यक्ति ने इतना बड़ा अपराध किया है, संकट के समय में जबकि देश में रुई का संकट है, उसने चार लाख रुपये की रुई को जला कर 17 लाख रुपये का क्लेम इन्शोरेन्स से लिया है, उसने देश को धोखा दिया, उसने इतना बुरा काम किया है जो एक देशद्रोही करता है । जो एक देशद्रोही को सजा दी जाती है, वैसी सजा उसको दी जानी चाहिये ।

एक बात और कहना चाहता हूं । कपड़ा उद्योग को ठीक से चलाने के लिये हमें लोगों को प्रोत्साहन देना चाहिये, उनका उत्साह बढ़ाना चाहिये । कपास की कमी के कारण मिलों में जो सूत बनता था, वह सूत आज नहीं बन रहा है और इसके कारण छोटे छोटे जो हथकरघे वाले लोग हैं, वे बहुत परेशानी में हैं उनका धंधा चौपट होता जा रहा है । आखिर इसका कारण क्या है ? इसका कारण यह है कि इस सरकार ने इतनी बड़ी एक्साइज ड्यूटी पावर लूम्स पर लगा दी है कि वे उसको भर नहीं पाते हैं । मेरे क्षेत्र में काफ़ी पावर लूम्स हैं, उनकी आज क्या दशा है ? वे अपने पैसे के सूत लेकर उन को नहीं चला सकते हैं । कुछ लोग ठेकेदार होते हैं जो उन को सूत का बंडल देकर कपड़ा तैयार करवाते हैं, तीन महीने के लिये उन को काम देते हैं और दो महीने काम नहीं देते हैं, इस तरह से हथकरघा उद्योग पर जो भयंकर संकट आया हुआ है, कपड़ा उद्योग मजदूरों पर जो संकट आया है उसकी तरफ़ हमें गम्भीरता से सोचना, चाहिये । हमें इस बात पर विचार करना होगा कि कि कौनसा उद्योग आज संकट में है है और संकट में आने का प्रमुख कारण क्या है ?

हमारे सामने यह भी प्रश्न है कि जो उद्योग सरकार ने अपने हाथ में लिये हैं, कुछ दिन चलाने के बाद सरकार उनको नहीं चला पाती हैं । उदाहरण के लिये भोपाल की कपड़ा मील सरकार ने अपने हाथ में ली थी, लेकिन सरकार उसको चलाने में फेल हो गई । इसी तरह से बाकी जो उद्योग हैं, यदि सरकार अपने हाथ में लेगी तो जिस प्रकार से भोपाल में सरकार चलाने में फेल हुई है, उसी प्रकार से सरकार अन्य जगहों पर भी फेल होगी । सरकार को इन को अपने हाथ में नहीं लेना चाहिये और वहां के मजदूरों को उत्साह देकर, उन्हें उनका स्वामी बना कर, ऐसी घोषणा करके कि तुम यहां के स्वामी हो, उनका जो प्रावीडेन्ट फण्ड का पैसा है, उसको सरकार शेयर के रूप में लगावें तथा जितने धन की उनको आवश्यकता है, वह सरकार उन को देवे, तब इसमें सफलता मिल सकती है ।

[श्री हुकम चन्द कछवाय]

जहां तक मिलों के प्राविडेन्ट फण्ड की बात है, हालांकि इस विषय से इसका सम्बन्ध नहीं है, फिर भी यह प्रश्न इस से जुड़ा हुआ है। जो कपड़ा उद्योग बन्द हुए हैं, वहां के लोगों को प्राविन्डेन्ट फण्ड से लोन नहीं दिया जा रहा है, उन को पैसा नहीं दिया जा रहा है, इस के कारण वहां की मिलों की हालत ठीक नहीं है। मैं एक बात आपको और बतलाता हूं कि इन कपड़ा उद्योगों के अन्दर जो राज्य के मुख्य मंत्री होते हैं, वे किस प्रकार पक्षपात करते हैं, किस प्रकार से हस्तक्षेप करते है मैं इस का एक उदाहरण आपको देना चाहता हूं। इन्दौर के अन्दर स्वदेशी कपड़ा मिल है, उसके मालिक पर तीन लाख रुपया प्राविडेन्ट फण्ड भरना बाकी था, मध्य प्रदेश शासन के मिश्र सरकार ने उस पर कानूनी कार्यवाही कर के, उस के मालिक को हथकड़ियां डलवा कर उस का जलूस निकलवाया और उस पैसे को वसूल करने की कोशिश की, लेकिन वहीं का एक दूसरा उदाहरण भी आपके सामने है– भोपाल की जो कपड़े की मिल है, उस कपड़ा मिल के मालिक ने मध्य प्रदेश के मुख्य मंत्री श्री द्वारिका प्रसाद मिश्र को एक अच्छा फ्री बंगला रहने के लिये दिया, रिश्वत में दिया, उस मालिक पर मजदूरों की प्रोवीडन्ट फंड की रकम जो सात लाख रुपया बनती थी, उसके कारण आज तक कोई कार्यवाही उस केस में नहीं की गई। यह पक्षपात क्यों किया जाता है। राज्य सरकार के जो मंत्री होते हैं इन का प्रभाव काफ़ी तादाद में उद्योगपतियों पर होता है, यह प्रभाव उन पर नहीं होना चाहिये। जहां इस प्रकार की गड़बड़ियां होती हैं, सरकार के ध्यान में यदि ऐसी गड़बड़ी आती है, तो तुरन्त उस पर कार्यवाही करनी चाहिये, ताकि इस प्रकार की बात न होने पावे।

अब प्रश्न यह आता है कि कपड़ा मंहगा क्यों हो रहा है। क्या सरकार ने इस ओर विस्तार से देखा है? जब दशहरा या दिवाली आती है, उस समय जब मजदूर कपड़ा खरीदने के लिये मार्केट में पहुंचता है, तब कपड़े के दाम भयंकर रूप से बढ़ते दिखाई देते हैं। इस के अनेकों कारण हैं, लेकिन एक प्रमुख कारण यह भी है कि आज एक्साइज ड्यूटी काफ़ी बड़ी तादाद में कपड़े पर लगाई जाती है, जिस के कारण मिल मालिकों के सामने एक बड़ा संकट बना हुआ है, इसे समाप्त करना चाहिये, नहीं तो हम यह समझते हैं कि इस के कारण कपड़े में और ज्यादा तेजी आयेगी। हमें मजदूरों को सस्ता कपड़ा देने का प्रयास करना चाहिये, यदि हम जनता के लिये सस्ते कपड़े की व्यवस्था कर सके तो यह जनता के लिये बहुत सहायक सिद्ध होगा।

जिन मिलों ने तरक्की की है या जिन मिलों ने अपने को घाटे में पहुंचाया है इन में आपको काफ़ी अन्तर देखने में मिलेगा। जो व्यक्ति या जो उद्योगपति अपनी मिल को घाटे में पहुंचाता है वह उद्योगपति उस मिल की पूंजी को धीरे धीरे वहां से खींच कर कहीं दूसरी जगह किसी दूसरे उद्योग में लगाता है उस मील की पूंजी से वह दूसरे प्रकार के कारखाने डालता है दूसरी जगह सारा पैसा लगाता है और इस बात का रास्ता देखता है कि कब सरकार आकर उस घाटे के काम को सम्भाले। वह मजदूरों को धौंस देता है कि मिल घाटे में चल रही है मैं कारखाने को बन्द करता हूं इसमें मजदूर बेकार होंगे और इस तरह से मजदूरों में उत्तेजना फैलती है कि हमारी मिल बन्द हो रही है हम बेरोजगार होंगे। सरकार को इस ओर ध्यान देना चाहिये। मेरे सामने ऐसी अनेकों घटनायें हैं इस प्रकार की सारे देश में और भी बहुत सी घटनायें होंगी जहां उद्योगपतियों ने मिल की पूंजी को दूसरे क्षेत्र में डाल दिया है।

जो उद्योग अच्छे ढंग से तरक्की कर रहे हैं जो अच्छा कपड़ा निकालते हैं सरकार

को ऐसे उद्योगों को प्रोत्साहन देना चाहिये। उदाहरण के लिये उज्जैन में एक विनोद मिल है, विमल मिल है, दीपचन्द मिल है, मध्य प्रदेश में ऐसी अनेकों मिलें हैं, जिन्होंने काफ़ी तरक्की की है लेकिन सरकार द्वारा उन्हें कभी प्रोत्साहन नहीं दिया गया। अगर सरकार ने इस ओर हाथ बंटाया तो उद्योग अच्छा कपड़ा निकालेंगे और जो दुनिया के देशों में जायेगा और जिससे हमारे देश की उन्नति होगी ऐसे उद्योगों को यदि सरकार ने प्रोत्साहन देना शुरू किया तो मैं समझता हूं कि हम अच्छे ढंग से तरक्की कर सकेंगे।

कपड़ा उद्योग में गिरावट का एक कारण यह भी है कि हमारे देश में जो यह नये प्रकार का कपड़ा चला है जिसे टैरिलीन कहते हैं नाइलोन कहते हैं इस ओर लोगों का ध्यान बढ़ने लगा है यह हमारे देश में कपड़ा उद्योग के लिये बड़ी हानिकारक चीज है। मैं इसका विरोध नहीं कर रहा हूं परन्तु इसकी एक सीमा होनी चाहिये कि हमें इनको कितना बनाना चाहिये। इन कपड़ों को पहनने की जो लालसा लोगों में बढ़ती जा रही है पढ़ा-लिखा वर्ग इस ओर काफ़ी बढ़ता जा रहा है सरकार को चाहिये कि इस ओर ठीक ढंग से ध्यान दे, ताकि लोगों का ध्यान सूती कपड़े की ओर आकर्षित हो सके और लोग सूती कपड़ा पहनने की ओर अधिक उत्सुक हो सकें।

जहां तक मिल मालिक और सरकार का सम्बन्ध है क्योंकि मैं प्रारम्भ में बतला चुका हूं कि सरकार इस बात का इरादा बिलकुल छोड़ दे कि हमारा सारे का सारा कपड़ा उद्योग या जो उद्योग ठीक ढंग से नहीं चल रहे हैं उन्हें सरकार अपने हाथ में ले लेवे। मैं माननीय मंत्री से बड़ी नम्रता के साथ निवेदन करूंगा कि वह इस विचार को कतई दिल में न लावें। भविष्य में इस बात को कभी न लावें कि हम इन्हें अपने हाथ में लेंगे क्योंकि जो जो कारखाने आप के हाथ में लेंगे, और जो कारखाने आपने चलाये हैं उनकी दशा अच्छी नहीं है और आज प्रश्नोत्तर काल के समय बतलाया गया कि वह अरबों और करोड़ों रुपयों के घाटे में चल रहे हैं। जो भी कारखाने सरकार अपने प्रबन्ध में लेती है वह घाटे में चलते हैं। स्वतन्त्र पार्टी के एक माननीय सदस्य ने ठीक ही तो बतलाया कि सरकार ने जिन जिन चीजों को अपने हाथ में लिया है वह चीजें गायब हो गई। यदि सरकार यह कपड़ा उद्योग अपने हाथ में लेगी तो इस देश से कपड़ा उद्योग ही गायब हो जायेगा। हमारी हालत बड़ी खराब हो जायेगी और उस हालत में हमें दूसरे देशों का मुंह ताकना होगा।

मुझे आशा है कि मैंने जो सुझाव रखे हैं और जिन्हें मैं समझता हूं मिनिस्टर साहब ने नोट भी किया है उन पर ध्यानपूर्वक विचार किया जावेगा मैंने जो आग लगने की घटना बतलाई उस की इनक्वायरी करायेंगे और अपने जवाबी भाषण में मेरे प्रश्नों का उत्तर देने की कृपा करेंगे।

Shri Bedabrata Barua (Kaliabor): Mr. Chairman, the proposals that are being brought up and presented before the House have already been under the consideration of the Government. A textile corporation is being proposed. The whole matter is being examined. The question of taking over all these uneconomic textile mills—not immediately but as a permanent long term measure—had been announced. It is no doubt a very bold decision and the resolution also would give the feeling that some of our Members are thinking in very progressive lines. When we think of taking over the textile mills or any other industry or when we think of nationalisation, the idea is that it should be streamlined and it should provide some amount for the public exchequer. Certainly this proposal comes in the wake of the deep distressed imposed upon our textile workers by the closure of some mills and by the contrary pulls and restrictions on our exports and also on the

[Shri Bedabrata Barua]

production of cotton. There is also the inability of our industrialists to find a way out of the present difficulties. If I mistake not, in the United States also there is a cotton lobby trying to take advantage of the situation arising out of India's present difficulties and the set back to our cotton textile industry. They do not want India to transfer areas from foodgrains to cotton. That seems to be the pressure from them. Cotton will be more scarce in India. It was suggested that India could import more cotton. It would always be good for them. It is for us to think of these things and see how in a critical situation the industry has served the country. At least two of the speakers who have spoken on the resolution had opposed the resolution and have stated that the cotton textile industry has served the country well. It is a doubtful proposition because, looking at the wage structure in the country, our competitors in the international market and the United States and Great Britain, and a few other countries, comparing to the wages, their wages are very much higher than India's, and the price of cotton in India does not compare unfavourably. In fact, sometimes it is more favourable than unfavourable in regard to the price of cotton in those countries.

One of the speakers mentioned that they could have utilised the money for rationalisation of the cotton textile mills. They have not done it. They have diverted the money into speculative and other fields which has resulted in the rather heartless enjoyment of the scarce situation that exists, which would give them a market anywhere, anyhow, quite apart from the external market, the export market, as it is, and it is this situation that brings about a challenging decision. The resolution also it itself a challenge. It is a challenging situation,—taking over the textile industry, a part of it. But I have no doubt that the logic of the resolution would lead us not to the taking over of the uneconomic textile mills. I have very good reasons. Those who believe in terms of progressive economic development would like very much the public sector to be profited, but this is a genuine case where rather the acute criticism is that the public sector is not giving profit. After having carried out incessant propaganda in the country, in all the economic journals, that they are so well financed, that the public sector should be non-profit yielding, that it should be on a no-profit basis, that it should serve as a basic industry for the development of the private sector, after having made that propaganda, now to come round again and confront the public sector with the argument that it has not given profit is not good. The public sector is there only to support, to ballast, not only the economy, but also, when it is necessary, to support employment, to support the prices in the country.

So, all these things would also come in. Naturally all the arguments that we have revolved round that point, that the consumer is having to spend a tremendous lot, much more on food such as rice, wheat and other things. These are always purchased. So, it means money. And cloth is an essential commodity. As an essential commodity, it requires to be subsidised even at a subsidised rate. If it comes to control, the very idea is that when you subsidise foodgrains, on other commodities also, we do it, because in addition to foodgrains, textiles are essential commodities. Therefore, food prices and the high price of other commodities create an inflationary situation. Therefore, I do not understand how the private sector needs to have that with all the availability of loans and all that, which they have mostly utilised. I do not know how much of loans they have utilised; there are finance corporations only devoted to the use of the private companies. In spite of the availability, in spite of the growth in terms of volume

some of the industrial concerns even now would not transfer their money, and they would not modernise the particular industry. And we would have a situation where the industry would be creating difficulty for the public and the workers. They would turn round, and when it comes to the question of nationalisation, and the setting up of industries, a lot of heartburning would arise, and the courts would be brought in, and the question of nationalisation will be fraught with such out-dated concept as civil liberties snd all that.

With these words I resume my seat.

Shri S. Kandappan (Mettur): Sir, this resolution takes note of the crisis that has developed in the textile industry and envisages the taking over of the sick mills by the Government. My fear is whether the doctor to whom we are entrusting these sick mills, famous by more deaths caused than by lives saved, is competent to manage these mismanaged mills. Only this morning during Question Hour, in answer to Question 243, Government said that they have already taken over the management of 8 mills and it is revealing that none of them is running at a profit. I do not know what explanations are there from the Government side as to why these mills, whose management was taken over by Government in 1965-66 and 1966-67, are not yielding any profit so far. Anyway, since the Government is going to set up a corporation for the management of these mills as was stated only this morning, I think this resolution moved by Mr. Esthose can easily be accepted by the Government.

Looking at all the aspects of the textile crisis, I think there is some deeper ailment than what is apparent at the surface. It is not only inefficiency and mismanagement that has caused the crisis. This morning when I asked whether it is not a fact that the cost of production is adversely affecting the consumer aspect of it, the Minister conveniently evaded my question saying, that it is a very large and wider issue. But I think that is the basic issue. We know in the past two or three years, production of cotton is going down. There is a chronic shortage of cotton internally. After devaluation, the export possiblity is against what we expected. It is going down instead of going up. All these aspects of the matter has to be thoroughly gone into. I would have been happy if, after probing all the aspects, the Government has come forward and taken the House into confidence about the real malady afflicting the textile industry. Instead, they are making some *ad hoc* arrangements and they feel complacent that everything will be okay. I do not think this crisis can be resolved by this superficial approach. I can well anticipate the Minister's answer that the cotton yield has trebled in the last 20 years. If you look at the picture more closely, you will find that it is actually the acreage that has increased resulting in increased cotton yield, but the per-acre yield of Indian cotton is lowest in the world. Though we are one of the biggest textile manufacturing countries, we have not paid much attention to this problem of raising the per-acre yield of cotton. In fact, the research carried out by the Indian Cotton Mills Federation and the package schemes in some pockets of some States has amply proved that given the requisite fertiliser and water at the proper time, this yield of cotton can easily be doubled or trebled. This aspect has not been taken note of by the Government.

I would also like to emphasise another aspect. Cotton is a commodity which requires not much of water like sugarcane or paddy. In fact, with a little water we can raise cotton anywhere. So the Government should pay much attention to this aspect of raising the output.

Also, I wonder how at a critical juncture like this the Government

[Shri S. Kandappan]

afford to reduce the subsidy that they have been giving to the fertiliser. The reason given by the Government is, since anyway fertiliser is being used by the peasants, there is a large demand by the farmers of this country for fertiliser and therefore there is no harm in removing the subsidy. This is a very strange argument. If you remove the subsidy and if the cost of fertiliser is raised, naturally the cost of production goes up and you cannot expect the farmer to give cotton at the price you fix when the cost of his inputs goes rising up. This is a very ill-suited time for the Government to remove the subsidy or even for not paying much attention to the other aspects that require proper attention to be paid as far as this industry is concerned. Sir, I am saying so much on this because I feel very strongly that this is the basic issue at stake. After all, as we know from some figures given by the Government as well as by the industrialists, that raw cotton contributes to almost half the cost of production. Unless the production cost is brought down I fear that it is almost impossible to bring down the price of cloth or to give scope or buoyancy to the textile industry.

Another important aspect to which the hon. mover of the resolution referred is the handloom industry and the price of yarn. Though, strictly speaking, it is not mentioned in the resolution, since the mover has referred to it I am justified in making a few observations on that. Sir, actually, for the past three months the price of handloom fabrics has not gone up; it has stayed at the old level, whereas the price of yarn is going up like anything resulting in the unemployment of lakhs of handloom weavers in Madras, Andhra and other places. I would earnestly plead with the Minister to see that in the near future—not by planning things for a far off time, but immediately—attention is paid to the crisis that has developed due to the rise in the price of yarn, particularly in the handloom sector, and give some kind of subsidy for this yarn or remove the exice duty that has been placed on the yarn particularly those varieties that are being consumed by the handloom sector. By way of this kind of a subsidy or some other help I hope the Minister would come forward early to improve the lot of the handloom weavers. Actually they are, particularly after the expansion of the powerloom industry in India, facing a lot of difficulties and they are not able to cope up with the market competition. On top of it, now the rise in the yarn prices is heavily spoiling their livelihood, the scope of their avocation, and I would be very much thankful to the hon. Minister if he could say something, rather do something and take some initiative on this particular matter.

With these words, Sir, I commend this resolution for the acceptance of the House.

श्री अब्दुल गनी डार (गुड़गांव) : मैं इस रेजोल्यूशन को सपोर्ट करने के लिए खड़ा हुआ हूं। हमारी सरकार के पास काम बहुत थोड़ा रह गया है। कुछ न कुछ इसको काम मिलना चाहिये मैंने तीन प्लान चलते देखे हैं। खरबों नहीं तो खरबों रुपया जरूर हमने उन पर खर्च किया है। लेकिन इतना होने पर भी हमारी जो खाद्य स्थिति है वह पहले से कहीं ज्यादा खराब हुई है। जहां तक इंडस्ट्री का ताल्लुक है चन्द ही खानदान हैं जैसे बिड़ला का, टाटा का, जैन का जो चमक रहे हैं। हमारे डैडर भाई ने जो कि कांग्रेस के प्रेजीडेंट रह चुके हैं और कभी मुख्य मंत्री भी रहे हैं कहा है कि जो अमीर हैं वे और भी ज्यादा अमीर हो गए हैं और जो गरीब है, वे और भी ज्यादा गरीब हो गए है।

सरकार ने अब महसूस किया कि बड़ी बड़ी जमीनों के जो मालिक हैं, राजा हों, नवाब हों, जमींदार हों, बैंकार्ड हों वे

जमीनों से पूरी उपज नहीं करते हैं तो उसने उन से जमीन छीनीं और छीन कर मुजाबरों को उसने जमीनों को दे दिया। हरिजनों को और टेनेंट्स को उसने उन जमीनों को दे दिया। लेकिन उनको कोई साधन नहीं दिये, उनको प्लाउइंग की फैसिलिटीज नहीं दीं। अगर ये फैसिलिटीज दी गई होती तो उपज बहुत बढ़ सकती थी। जैसे उधर टैनेंट्स को जमीनें दी गई है उसी तरह से मैं चाहता हूं कि इधर सरकार मिलों को मजदूरों के हवाले कर दे।

आप किसी बड़े कारखानेदार से पूछिये कि क्या नतीजा रहा तो वह आपको कहेगा कि तीन लाख घट गया है। मजदूर कहता है कैसे घट गया है तो कहता है कि पिछले साल चौदह लाख फायदा हुआ था, इस साल ग्यारह लाख हुआ है। जब वह चाहता है मिल को बन्द कर देता है और यह कह कर कर देता है कि काम नहीं चलता है। मैं चाहता हूं कि मिलों को सरकार जरूर ले लेकिन लेकर मजदूरों के हवाले कर दे। एक हमारे भाई ने कहा है कि वह कपड़ा मिल में मजदूर था। मैं चाहता हूं कि इन को मजदूरों के हवाले कर दिया जाए और उनको इनको चलाने का मौका दिया जाए। आज होता यह है कि इनकम टैक्स की ठगी करने के लिए, सेल्स टैक्स की ठगी करने के लिए ब्लैक में माल को बेचते हैं। आज एक ही आदमी होता है जो चालाकी करता है और एक आदमी के लिए चालाकी करना आसान होता है। मजदूर हजारों होंगे और उनके लिये चालाकी करना मुश्किल होगा। वे नहीं कर पायेंगे। लेकिन टेनेंट की तरह यहां भी मजदूरों को बरबाद आप न करें। मजदूरों को आप साधन भी दें ताकि वे ज्यादा से ज्यादा कपड़ा तैयार कर सकें। साथ ही सरकार उनके जरिये बनाये गये कपड़े को ही बाहर के मुल्कों में भेजे।

मैं सरकार की बड़ी तारीफ करता हूं। सरकार बड़ी कोशिश करती है। लेकिन आज हालत क्या है ? हमने अरबों रुपया डिफेंस पर खर्च किया है और अपने बजट का एक बहुत बड़ा हिस्सा डिफेंस पर हम खर्च करते हैं। तीन प्लान पूरे हो चुके हैं। इतना डिफेंस पर खर्च करने के बावजूद भी हमारी सरकार आजाद काश्मीर को जो कि भारत का एक हिस्सा है वापिस लेने का यत्न तो क्या, बात भी नहीं करती है।

इसी तरह से यहां क्या हालत है। बिड़ला जी को दिल खोल कर मदद दी जाती है। बिड़ला जी क्या करते हैं ? जिस काम को उन्हें फेल करना होता है उसका अपना कारखाना लगा कर नई मशीनें मंगा लेते हैं और बिल्कुल कोल्ड स्टोरेज में डाल देते हैं और थोड़ा सा काम करते हैं। आर्ट सिल्क यार्न को आप लें। सिल्क यार्न के जितने कारखाने हैं उनमें बिड़ला जी की मोनापोली है उनकी मर्जी है जिस रेट पर चाहें दें। आज सुबह श्री आर० के० बिड़ला को मेरे एक सवाल करने पर गुस्सा आ गया। वह कहने लगे कि वह उसके मैनेजिंग डायरेक्टर हैं। जरूर होंगे चूंकि बिड़ला खानदान से ताल्लुक रखते हैं और बिड़ला खानदान को खुदा ने खास तौर पर मामूर करके भेजा है कि हिन्दुस्तान में वह बादशाह बन कर रहे और हिन्दुस्तान की इकोनोमी को जिस तरह से चाहे चलाये। बाकी यह है कि टैक्सटाइल कमीशनर ने फैसला किया था कि कौन कौन सी वूलन स्पिनिंग मिल कितना कितना धागा तैयार करे, वर्स्टेड यार्न तैयार करे, हौजरी यार्न तैयार करे। ऐसा करते वक्त उन्होंने पिछले रिकार्ड को देखा। बिड़ला जी के रिकार्ड को भी उन्होंने देखा। जामनगर जिस का उन्होंने जिक्र किया है, उसके रिकार्ड को भी देखा। वहां सस्सी परसेंट वर्स्टेड यार्न बीच होता था। उनको इजाजत दे दी कि सौ परसेंट बीच करें। जो मिलें सैंट परसेंट करती थीं, उनको कहा कि तुम बीस परसेंट तैयार करो। इस तरह की

[श्री अब्दुल गनी दार]

मैं आपके सामने बसियों मिसालें पेश कर सकता हूं। लेकिन इसको आप छोड़दें। आप यह भी देखें कि उसको यह भी इजाजत दे दी गई कि जितना जामनगर के बिड़ला साहब बस्टिंड यार्न तैयार करें उतने से खुद उसका कपड़ा भी बुनें। अब यह बस्टिंड यार्न बाजार में कैसे बिक सकता है, ब्लैक में कैसे मिल सकता है ? क्यों और कहां से वह आता है। इस वास्ते आता है कि वह कपड़ा बनाने की जरूरत नहीं समझते हैं। इसका नतीजा यह होता है कि मजदूर बेकार हो जाते हैं। इस वास्ते इन सब को सरकार ले ले। क्या इससे फायदा होगा। हजारों कांग्रेस सरकार को को चलाने वाले नेतागण और लाखों नहीं तो हजारों कमायेंगे, एक बिड़ला साहब या मुट्ठी भर कारखानेदारों के बजाय, कई लोग खायेंगे। ले कर सकार इन को मजदूरों के हवाले कर दे। तब मजदूर जिन को लायक समझते हैं या जो नए नए नौजवान उठ रहे हैं उनको मुलाजिम बना कर, अफसर बना कर—ऐसे अफसर नहीं कि वह हुकम चलायें, बल्कि ऐसे अफसर जो कि मजदूरों की मदद करें—इन मिलों को चला सकते हैं। मैं समझता हूं कि इससे देश का मसला हल होगा।

16.46 hrs.

[Mr. DEPUTY-SPEAKER in the Chair.]

आज आप एक गलत माहौल में देश की इकोनोमी को तबाह करते जा रहे हैं। मैं इस लिए यह कहता हूं कि हम सोचते हैं कि हम किस तरह से सारी दुनिया को नैशनलाइज करें। आप नेशनलाइज कीजिये। खुदा करे कि आप इस में कामयाब भी हों। मैं तो कहूंगा कि कि सरकार यह भी तय कर दे कि हिन्दुस्तान के किसी घर में खाना नहीं बनेगा और सरकार खाने को भी नेशनलाइज करे। लेकिन जितने इदारों को इन्होंने नेशनलाइज किया है, उन में से कितने कामयाबी के साथ चल रहे हैं। पिछले दिनों श्री मोरारजी देसाई ने बड़े जोरों से कहा था कि 31 इदारे कामयाबी के साथ चल रहे हैं। यह तो वही बात हुई जैसे कहा जाए कि तीन सौ केसिस में से 275 में हमने सजायें दिलाई हैं। ये सजायें किन को मिलीं। चपड़ासी, क्लर्क, पटवारी, कांस्टेबल को मिलीं। लेकिन जब कभी श्री चेतन पटनायक, वीरेन मित्र, टी० टी० कृष्णमाचारी आ गया या श्री अर्जुन अरोड़ा के कहने के मुताबिक श्री सत्य नारायण सिंह और श्री के० सी० पन्त, बिड़ला जैसे तनख्वाह...

एक माननीय सदस्य : उन्होंने नाम नहीं लिये हैं।

श्री अब्दुल गनी दार : नाम कुछ, कुछ न बाबद। मैं नहीं कहता हूं। अर्जुन अरोड़ा साहब ने कहा है। इस पर यहां चर्चा भी हुआ है। प्राइम मिनिस्टर साहिबा ने कहा है कि ऐसा इलजाम लगाया गया है कि कुछ मन्त्रि-मण्डल के लोग बिड़ला जी से तनख्वाह लेते हैं। यह अरोड़ा साहब ने कहा है। मैं ऐसा नहीं कहता हूं। मेरा जो कहना है वह मैं आप को बता देता हूं। नन्दा जी ने कहा है कि 45 मैम्बर पार्लिमेंट ऐसे हैं जो बिड़ला जी की जेब में हैं और तीस मैम्बर अमींचन्द प्यारे लाल जी की जेब में हैं। इन सब बातों का आप को ध्यान रखना चाहिये। इन मिलों को, इन कारखानों को आपको नैशनलाइज कर देना चाहिये। लेकिन ऐसा करते वक्त इसका भी आपको खयाल करना चाहिये कि सारे हिन्दुस्तान में सिर्फ एक बिड़ला साहब ही नहीं हैं जिन को खुदा ने पैदा करके भेजा है और वही अकेले नहीं हैं जो कि छोटी कार बना सकते हैं और कोई दूसरा नहीं बना सकता है या उन्हीं को आर्ट सिल्क यार्न तैयार करने की मोनोपोली दी जा सकती है और दूसरे लोगों को उसको तैयार करने की इजाजत नहीं दी जा सकती है। उसको यह अधिकार है कि वह बड़ी बड़ी मिलों और मशीनों को इम्पोर्ट करे और कर के जिस इण्डस्ट्री को चाहे तबाह व बरबाद करे।

मेरी हाथ जोड़ कर आप से यह अर्ज है कि यह रेप्रेजेन्टेटिव की सरकार अगर खुदा

करे, मुझे उससे कोई झगड़ा नहीं है लेकिन मोरारजी भाई की तरह नहीं। जैसा उन्होंने सुबह यह कह दिया कि आप क्यों घबराते हैं, हम सारे मुलाजमीन को एक फरवरी से देंगे, जो मंहगाई भत्ता हमें देना है, उसके लिये घबराते क्यों हैं, एक फरवरी से दिया जायगा। उपाध्यक्ष महोदय, अब तक जो उनके बच्चों की सेहत पर असर पड़ा है, या उनकी अपनी हिम्मत पर असर पड़ा है, उसका क्या खिसारा देंगे, उस को कैसे कम्पेन्सेट करेंगे—यह मुरारजी भाई ने नहीं कहा। अगर सरकार इस को मन्जूर करे, क्योंकि सरकार नैशनलाइजेशन की बड़ी हामी है, तो मैं चाहूंगा कि इस को मजदूरों के लिये करें, अपने लिये न करे।

[शरी अब्दुलगनी डार (कुपवाड़ा)]

मैं इस रेजोल्यूशन को सपोर्ट करने के लिये खड़ा हुआ हूं। हमारी सरकार के पास काम बहुत थोड़ा रह गया है। कुछ न कुछ तो उस को काम मिलना चाहिये। मैंने तो मिल चलते देखे हैं। खैरात नहीं तो उन्होंने रुपया जरूर हम ने उन पर खर्च किया है। लेकिन उनके होने पर भी हमारी जो कंडीशन सकती है वह पहले से कहीं ज्यादा खराब हुई है। जहां तक इंडस्ट्री का ताल्लुक है जहां भी खानदान ऐसे हैं जैसे बिड़ला का, टाटा का, जैन का जो चमक रहे हैं। हमारे डिप्टी चेयरमैन ने जो कि कांग्रेस के प्रेसीडेन्ट रह चुके हैं और कई मर्तबा मंत्री भी रहे हैं। कहा है कि जो अमीर हैं वह और भी ज्यादा अमीर हो गये हैं और जो गरीब हैं वह और भी ज्यादा गरीब हो गये हैं।

सरकार ने जब महसूस किया कि बड़ी बड़ी जमीनों के जो मालिक हैं। राजा हैं, नवाब हैं, जमींदार हैं, लैंड लार्ड हैं वह जमीनों से बेदखली नहीं करते हैं तो उस ने उन से जमीनें छीनीं और छीन कर मजारों को उस ने जमीनों को दे दिया। मंदिरों को और टेम्पिलिस को उस ने उन जमीनों को दे दिया। लेकिन उन को कोई साधन नहीं दिये। उन को प्लोइंग की फैसिलिटीज नहीं दीं। अगर ये फैसिलिटीज दी गई होतीं तो प्रोडक्शन बहुत बढ़ सकती थी। जैसे उधर टेम्पिलिस को जमीन दी गई है उसी तरह से मैं चाहता हूं कि उधर सरकार मिलों को मजदूरों के हवाले कर दे।

आप किसी बड़े कारखानेदार से पूछिये कि क्या नतीजा रहा तो वह आप को कहेगा कि तीन लाख खोट किया है। मजदूर कहता है कि कैसे खोट किया है तो कहता है कि पिछले साल चौदह लाख फायदा हुआ था इस साल ग्यारह लाख हुआ है। जब वह चाहता है मिल को बंद कर देता है और ये कहकर कर देता है कि काम नहीं चलता है। मैं चाहता हूं कि मिलें तो सरकार जरूर ले लेकिन लेकर मजदूरों के हवाले कर दे। एक

[شری عبدالغنی ڈار]

اس طرح سے یہاں کیا حالت ہے - بڑا جی کو دل کھول کر مدد دی جاتی ہے - بڑا جی کیا کرتے ہیں - جس کام کو انہیں فیل کرنا ہوتا ہے اسکا اپنا کارخانہ لگا کر نئی مشینیں منگا لیتے ہیں ، اور بالکل کولڈ سٹوریج میں ڈال دیتے ہیں - اور تھوڑا سا کام کرتے ہیں - آرٹ سلک یارن کو آپ لیں - سلک یارن کے جتنے کارخانے ہیں ان میں بڑا جی کی سو ویلی ہے - ان کی مرضی ہے جس ریٹ پر چاہیں دیں - آج صبح شری آر - کے - بڑا کو ہمارے ایک سوال کرنے پر غصہ آ گیا - وہ کہنے لگے کہ وہ اس کے مینجنگ ڈائیرکٹر ہیں - ضرور ہونگے چونکہ بڑا خاندان سے تعلق رکھتے ہیں - اور بڑا خاندان کو خدا نے خاص طور پر سامور کر کے بھیجا ہے کہ ہندوستان میں وہ بادشاہ بن کر رہے اور ہندوستان کی اکونومی کو جس طرح چاہے چلائے - واقعہ یہ ہے کہ ٹیکسٹائل کمشنر نے فیصلہ کیا تھا کون - کون سی وولن سپننگ مل کتنا - کتنا دھاگا تیار کرے - ورسٹڈ یارن تیار کرے - ہوزری یارن تیار کرے - ایسا کرتے وقت انہوں نے بچولے ریکارڈ کو دیکھا - بڑا جی کے ریکارڈ کو بھی انہوں نے دیکھا - جام نگر جس کا انہوں نے ذکر کیا ہے اس کے ریکارڈ کو بھی دیکھا - وہاں پر ہمارے بھائی نے کہا ہے کہ وہ تھوڑا مل میں مزدور تھا - میں چاہتا ہوں کہ ان کو مزدوروں کے حوالے کر دیا جائے اور ان کو چلانے کا موقعہ دیا جائے - آج ہوتا یہ ہے کہ انکم ٹیکس کی تھکی کرنے کے لئے - سیلز ٹیکس کی تھکی کرنے کے لئے بلیک میں مال بھیجتے ہیں - آج ایک ہی آدمی ہوتا ہے جو چالاکی کرتا ہے اور ایک آدمی کے لئے چالاکی کرنا آسان ہوتا ہے - مزدور ہزاروں ہونگے اور اُن کے لئے چالاکی کرنا مشکل ہوگا وہ نہیں کر پائینگے - لیکن ٹیکنیک کی طرح یہاں بھی مزدور کو برباد آپ نہ کریں - مزدور کو آپ سادھن بھی دیں تاکہ وہ زیادہ سے زیادہ کھوا تیار کر سکے - ساتھ ہی سرکار ان کے ذریعے بنائے گئے کپڑے کو ہی باہر کے ملکوں میں بھیجے -

میں سرکار کی بڑی تعریف کرتا ہوں - سرکار بڑی کوشش کرتی ہے - لیکن آج حالت کیا ہے - ہم نے اربوں روپیہ ٹیکنس پر خرچ کیا ہے اور اچھ بجٹ کا ایک بہت بڑا حصہ ٹیکنس پر ہم خرچ کرتے ہیں - ٹیکس پیئن پورے ہو چکے ہیں - اتنا ٹیکس پر خرچ کرنے کے باوجود بھی ہماری سرکار آزاد کشمیر کو جو کہ بھارت کا ایک حصہ ہے واپس لینے کا یتن تو کیا بات بھی نہیں کرتی ہے -

مزدوروں کی مدد کریں—ان ملوں کو چلا سکتے ہیں - میں سمجھتا ہوں کہ اس سے دیش کا مسئلہ حل ہوگا -

آج آپ ایک غلط ماحول میں دیش کی اکونومی کو تباہ کرتے جا رہے ہیں - میں اس لئے یہ کہتا ہوں کہ ہم سوچتے ہیں کہ ہم کس طرح ساری دنیا کو نیشنلائز کریں - آپ نیشنلائز کیجئے خدا کرے کہ آپ اس میں کامیاب بھی ہوں - مگر، میں تو کہونگا کہ سرکار یہ بھی طے کر دے کہ ہندوستان کے کسی گھر میں کھانا نہیں بنے گا اور سرکار کھانے کو بھی نیشنلائز کر دے - لیکن جتنے اداروں کو انہوں نے نیشنلائز کیا ہے ان میں سے کتنے کامیابی کے ساتھ چل رہے ہیں - پچھلے دنوں شری مرلر جی دیسائی نے بڑے زوروں سے کہا تھا کہ ۳۱ ادارے کامیابی کے ساتھ چل رہے ہیں - یہ تو وہی بات ہوئی جیسے کہا جائے کہ تین سو کھسز میں سے ۲۷۵ میں ہم نے سزائیں دلائیں - وہ سزائیں کن کو ملیں - چوراسی - کلرک - پٹواری - کانسٹیبل کو ملیں - لیکن جب کبھی ہیجوریٹنائیک - ہرن متو - ٹی - ٹی - کرشنا چاری آ گیا یا شری ارجن اروڑا کے کہنے کے مطابق شری ستیہ نارائن سنگھ اور شری کے - سی - پنت یا جیولا جی سے تذکرہ . . . .

اسی پرسپشن ورسٹڈ یارن ویو ہوتا تھا - ان کو اجازت دے دی کہ سو پرسینٹ ویو کریں - جو ملیں سینٹ پرسینٹ کرتی تھیں ان کو کہا کہ تم بیس پرسینٹ تیار کرو - اس طرح کی میں آپ کے سامنے دسیوں مثالیں پیش کر سکتا ہوں - لیکن اس کو آپ چھوڑ دیں - آپ یہ بھی دیکھیں کہ اس کو یہ بھی اجازت دے دی گئی کہ جتنا جام نگر کے بولا صاحب ورسٹڈ یارن تیار کریں اتنے کا خود اس کا کپڑا بھی بنائیں - اب یہ ورسٹڈ یارن بازار میں کیسے بک سکتا ہے - بلیک میں کیسے مل سکتا ہے - کہاں اور کہاں سے وہ آتا ہے - اس واسطے آتا ہے کہ وہ کپڑا بنانے کی ضرورت نہیں سمجھتے ہیں - اس کا نتیجہ یہ ہوتا ہے کہ مزدور بیکار ہو جاتے ہیں - اس واسطے ان سب کو سرکار لے لے - کیا اس سے فائدہ ہوگا - ہزاروں کانگریس سرکار کو چلانے والے نہیں گن اور لاکھوں نہیں تو ہزاروں کمانیں گے - ایک بولا صاحب یا متھی بھر کارخانداروں کے بجائے کئی لوگ کمائیں گے - لے کر سرکار ان کو مزدوروں کے حوالے کو دے - تب مزدور جن کو لائق سمجھتے ہیں یا نئے نئے نوجوان اٹھ رہے ہیں ان کو ملازم بنا کر—افسر بنا کر—ایسا افسر نہیں کہ وہ حکم چلائیں - بلکہ ایسے افسر جو کہ

ضرور قبول کرے - مجھے اس سے کوئی جھگڑا نہیں ہے - لیکن سردار جی بھائی کی طرح نہیں - جیسا انہوں نے صحیح کہا تھا کہ آپ کیوں گھبراتے ہیں ہم یہ سارے ملازمین کو ایک فرووی سے دینگے - جو سہلگائی بھتہ ہمیں دیتا ہے اسکے لئے گھبراتے کیوں ہیں ایک فرووی سے دیا جائیگا - اپادھیکش مہودے - اب تک جو انکے بچوں کی صحت پر اثر پڑا ہے یا انکی اپنی صحت پر اثر پڑا ہے اسکا کیا خسارہ دینگے - اسکو کیسے کمپنسیٹ کرینگے - یہ سردار جی بھائی نے نہیں کہا - اگر سرکار اسکو ساطوو کرے کیونکہ سرکار نیشنلائزیشن کی بڑی حامی ہے - تو میں چاہونگا کہ اسکو مزدوروں کے لئے کرے - اپنے لئے نہ کرے -]

Shri Narendra Singh Mahida (Anand): Mr. Deputy-Speaker, Sir, the idea of the mover of the Resolution is to focus attention on the present crisis in the textile industry. In my constituency also, there is an old mill at Petlad called Raj-Ratna mill which has ceased to work for the last one year and a half. Nearly 1500 people are unemployed. The Government had appointed a committee under the chairmanship of Shri Ghanshyamlal Oza, M.P. and they have reported back to the Government.

What are the difficulties of the textile units? Why are they facing a crisis? According to the employers, it is stated that the industry is suffering crisis and closures not only due to mismanagement only but to other causes also, such as, shortage and high

ایک مالکوں سے - انہوں نے نام نہیں لئے ہیں -

شری عبدالغنی ڈار: نقل فرد -

قمر نے بشد - میں نہیں کہتا ہوں - ارجن اروڑا صاحب نے کہا ہے - اس پر یہاں چرچا بھی ہوا ہے ، پرائم منسٹر صاحب نے کہا ہے کہ ایسا الزام لگایا گیا ہے کہ کچھ سلکتی سلکل کے لوگ بڑا جی سے تنخواہ لیتے ہیں - وہ اروڑا صاحب نے کہا ہے - میں ایسا نہیں کہتا ہوں - میرا جو کہنا ہے - وہ میں آپ کو بتا دیتا ہوں - نندا جی نے کہا ہے کہ ۳۵ ممبر پارلیمنٹ ایسے ہیں جو بڑا جی کی جیب میں ہیں اور ۳۰ ممبر ایسے ہیں جو اسمیں چلے جائے لال کی جیب میں ہیں - ان سب باتوں کا آپ کو دھیان رکھنا چاہئے - ان مالکوں کو - ان کارخانوں کو آپ کو نیشنلائز کو دینا چاہئے - لیکن ایسا کرتے وقت اس کا بھی آپ کو خیال رکھنا چاہئے کہ سارے ہندوستان میں صرف ایک بڑا صاحب ہی نہیں ہیں جن کو خدا نے پیدا کرکے بھیجا ہے اور وہی اکیلے نہیں ہیں جو کہ چھوٹی کار بنا سکتے ہیں اور کوئی دوسرا نہیں بنا سکتا ہے - یا انہیں کو آرمڈ سلک یارن تیار کرنے کی مونوپلی دی جا سکتی ہے اور دوسرے لوگوں کو اس کو تیار کرنے کی اجازت نہیں دی جا سکتی ہے - اسکو یہ اندھیکار ہے کہ وہ بڑی بڑی ملوں اور مشینوں کو امپورٹ کرے اور امپورٹ کرکے جس انڈسٹری کو چاہے تباہ و برباد کرے -

میری ہاتھ جوڑ کر آپ سے یہ عرض ہے کہ یہ ریزولیوشن تو سرکار

price of cotton, statutory control on cloth prices, high excise duties and difficulties of financing modernisation. The hon. Commerce Minister had mentioned that there were other factors also, that the high prices of cotton were due to the fact that the prosperous units were prepared to pay higher prices. We are aware that some of the modern mills consume more cotton and for their requirement pay more price for cotton. So, we have two types of mills. On one side, we have textile mills which are old, and have very old machinery—they need change—and on the other side, we have modern mills in Bombay and other places which have reduced the number of employees by introducing modern machinery. So, this crisis has to be seen in a very impartial manner.

The Government has very wisely suggested tripartite consultations. There are various conflicting interests. But the Government is eager to bring about some solution and enlarge the area of agreement and to work out mutually acceptable solutions. Such solutions represented a consensus, answer which might not appear fully logical to either side but may provide a working basis for all the parties involved. After all, the Government do not want to run the mills for themselves. There is the question of finances; there is the question of employment; there is the question of the disposal of cloth.

The hon. Commerce Minister also said that the Government propose to set up a corporation to take over the ownership and the management of sick textile units. He said that a Bill would be introduced during the session to facilitate taking over of the ownership and the management of sick mills. I have also learnt that it has been recommended that investigating committees should be set up by the Government under the Industries (Development and Regulation) Act to investigate the units which were already facing closure with a view to taking over the management wherever necessary. The intention of the Government is to have a set up which would be there permanently and not temporarily. There should be a compact tripartite committee at the Centre to keep a watch on the situation and to detect cases of deteriorating management. I understand that the Government is fully watching this crisis and are taking necessary steps.

One of the hon. Member said—I think, the speaker who preceded me—that the rich were becoming richer and the poor were becoming poorer. I will cite some examples from my own village. In my own village, I have seen women, the workers in the field, wearing sarees which perhaps my wife is wearing. (*Interruptions*). I am talking of my own village. They are wearing gold ornaments also. May be, because of prohibition they have saved money and are able to buy ornaments. Things have improved considerably. Those people who are critical . . . (*Interruptions*) have nothing to propose; their eyes are blind; they cannot see the progress made in the country; they just shout and go on saying that nothing has been done, no improvement has been made.

श्री हुकम चन्द कछवाय : महीदा जी, कांग्रेस में जाने के बाद से भाषा बन्द हो गई क्या ? यहां से जब बोलते थे, तब भाषा अच्छी थी। वहां जाने पर उन को प्रगति दिखने लगी, पहले प्रगति नहीं दिखती थी। (व्यवधान)

Mr. Deputy-Speaker: He is giving his own experience. What is wrong in that?

Shri Narendra Singh Mahida: The suggestion of Mr. Kachhavaiya is worth considering, i.e., in cases where the workers are able to invest money or put in their money in provident fund, as in the mills in my Constituency, where the labourers are prepared to contribute their provident fund for the working of the mill, the

[Shri Narendra Singh Mahida]

workers may own the mill on a co-operative basis. This must be encouraged. The hon. Minister should see that in such cases where the employees come forward, offer their money in provident fund, they should be allowed to manage the mills; after all, the workers should also be allowed to own a mill and get the profits from their working.

I, therefore, feel that this Resolution is not necessary and it may be withdrawn. Government is looking into these matters, and the crisis in the industry will soon be removed.

Mr. Deputy-Speaker: Mr. Banerjee.

Before he starts, I want to say this. We had two hours at our disposal. The Minister would take about 30 to 35 minutes. Still, there are a number of speakers, I would, therefore, request the Members to be brief.

Shri S. M. Banerjee (Kanpur): I have a suggestion to make. The next Resolution is Mr. Nambiar's. He should be given two minutes.

Mr. Deputy-Speaker: In that case, I will have to call the Minister at about 5.30. Then only it will be possible. I would request the members to be brief.

Shri Nambiar (Tiruchirappalli): Five minutes each?

Shri S. M. Banerjee: Not less than ten minutes.

Mr. Deputy-Speaker: Mr. Nambiar, you advocate brake so far as railways are concerned. But I cannot apply the brake to you. That is my difficulty.

Shri Nambiar: A single raising of a finger will be enough. You raise like this, and I will sit down immediately.

Shri S. M. Banerjee: I rise to support the Resolution of my hon. friend. I was very happy today when, during the Question Hour, in reply to a question the hon. Minister stated that he was bringing in a legislation in this House which may enable the Central Government to take over these mills. I must congratulate him on that. When some of our members met him to discuss the so-called crisis in the textile industry, my leader, Mr. Dange, suggested that the only solution was for the Central Government to take over these mills and to set up a textile corporation. I am happy that his suggestion has been accepted. What is happening today? Sir, I come from a city which was once the Manchester of India, and today it is the graveyard of textile mills, unfortunately....

17 hrs.

Shri Narendra Singh Mahida: It was never the Manchester of India. Ahmedabad was the Manchester of India.

Shri S. M. Banerjee: All right, it was Manchester No. 2.

The textile crisis is mostly in those mills which are manufacturing medium or coarse cloth, because the need for cotton is much more but they are not getting the quota. I fully agree with my hon. friend Shri S. K. Tapuriah when he says that there is carding by the big mills. My hon. friend Shri Abdul Ghani Dar has also said just now that there is carding by the Birla group. Birla has become a shark in this country, an octopus, and naturally, whether it is car, small or big, whether it is textile, jute, sugar or anything else, the octopus has a hand in it. Unless we put a check on their activities, it will be impossible for the small units to function in this country because they do not get even the share to which they are entitled while the lion's share goes to the Birla group.

I would also like to point out that one mill in Phulbani Shariff and one in Gaya are closed today and nearly 1,500 workers are on the streets. In

Kanpur also, the New Victoria Mill is facing liquidation. In the Laxmi Ratan Cotton Mills, which is a sore point for me and for the hon. Minister, 6000 workers are on the streets for the last ten months. Shri Ram Ratan Gupta who is the owner of this mill has cheated not only the Central Government or the State Government, but also the Provident Fund Commissioner and the ESI Commissioner; and about 6000 to 7000 workers have not been paid their wages for the last twelve months.

Even today, in reply to a question whether an authorised Controller has been appointed in Laxmi Ratan Cotton Mills, Kanpur, the hon. Minister gave the following reply:

> "No, Sir. The Government of India are not contemplating taking over the management of any cotton mill pending the passing of the Bill, which they propose to introduce shortly, to enable them to take over certain closed and likely-to-close mills. They have no objection if the State Government would wish to take over this mill. This has been communicated to the State Government."

The State Minister of Industry in our non-Congress Government, my Government, in U.P., have pleaded that 50 per cent financial assistance should be given by the Centre. I do not know whether he has made any written request to the hon. Minister. It is estimated that a total of Rs. 65 lakhs to Rs. 1 crore will be needed to complete the take-over of this Bill. So, what is needed by the U.P. Government is only about Rs. 50 lakhs. I would request the hon. Minister to consider whether in the interests of the textile industry in Kanpur or in the interests of the starving thousands of workers in Kanpur, it is not available on the part of the Central Government to give them 50 per cent financial assistance so that the mill could be taken over. If the Centre wants to take it over, they can take it over, or else, the State Government may be enabled to take it over and they are prepared to take it over provided the financial commitment is shared by the Centre and the State alike.

Then, I would come to the case of another mill which is facing closure in Kanpur. It is wrong to say that whenever mills are taken over by Government and managed by a corporation, there will be more inefficiency and scandal. I am not in a position to agree with my hon. friend the Swatantra Party because I do not subscribe to that indeology. I definitely feel that only those men should be put in those corporations who would welcome nationalisation. Before we nationalise the industry, I would say that we must nationalise the men first. It is no use putting people like Shri L. S. Vidyanathan in charge of the LIC especially when he had been writing articles after articles in *The Statesman* against nationalisation. We should nationalise those persons first. I agree with him. But once Government take it over in the form of a corporation, I do not think it is going to be inefficient. It is not that. If they say that the public sector is inefficient, the private sector, as Dr. Lohia very correctly said, is dishonest. So there is a competition between inefficiency and dishonesty. I do not know which to prefer.

Shri Piloo Mody (Godhra): Efficient dishonesty is better than dishonest unprofitability.

Shri S. M. Banerjee: I always accept Shri Mody's views because of the sheer size of his constitution.

Shri S. K. Tapuriah: Intimidation is not part of our party's policy.

Shri S. M. Banerjee: I give full support to the hon. Minister to have these mills taken over despite all pressure, despite the fact that the Birlas will be after his life. He should definitely take it over.

[Shri S. M. Banerjee]

What happened at the Lakshmiratan Cotton Mills? Shri Ramratan Gupta employed the brother of Shri Manubhai Shah, who was Commerce Minister at that time. He employed a brother of Shri Sampurnanand, who was Chief Minister of U.P. He had employed the relatives of Governors and Ministers. I am sure that with all the meagre resources at his command, property, landed, moveable or immoveable, Shri Dinesh Singh will not employ his brother there. So I appeal to Government to take it over.

With these words, I support the Resolution.

श्री जार्ज फरनेन्डीज (बम्बई-दक्षिण): उपाध्यक्ष महोदय, मैं इस प्रस्ताव का समर्थन करने के लिए खड़ा हुआ हूं। आज सुबह जब प्रश्न चल रहे थे तब मंत्री साहब ने इस बात का ऐलान किया था कि जिन मिलों को अभी तक सरकार चला रही है उन मिलों को आगे चलाने के वास्ते सरकार की ओर से एक कारपोरेशन बनाया जायगा। मैं सरकार के उस ऐलान का स्वागत करता हूं और यह बीमार पड़ी हुई मिलों का आगे कुछ न कुछ इंतजाम हमेशा के लिए पक्के तौर पर होने वाला है ऐसी उम्मीद मैं रखता हूं और इस लिए एक, दो चीजों का यहां पर मैं जिक्र करना इस प्रस्ताव के मामले में मैं आवश्यक समझता हूं।

जब इंडिया यूनाइटेड मिल्स बम्बई को सरकार ने चलाने के लिये अपने हाथ में लिया तो एक अनुभव वह मिल चलाने वालों का ऐसा रहा कि उस मिल में बना हुआ कपड़ा बम्बई के बाजार में और देश के बाजारों में बेचना करीब करीब असम्भव रहा। मजदूर मेहनत करते रहे, कपड़ा बुनते रहे मगर वह कपड़ा मिलों के गोदामों में ही पड़ा रहा। वहां से उठने का काम नहीं हो पाया। जो निजी क्षेत्र के मिल मालिक हैं उन लोगों की साजिश थी और उस में कामयाबी उन लोगों ने पाई कि सरकार जो भी मिल चलाने को लेती है उस मिल में बना हुआ कपड़ा बाजार में जाने के लिए न दिया जाय। कई तरीकों को इस्तेमाल किया जाता है। जो उन के बड़े व्यापारी हैं उन व्यापारियों को इंसैंटिव दिया जाता है प्राइस दिया जाता है दूसरे तरीकों से उन को खरीदा जाता है। उन को कहा जाता है कि अगर कपड़ा कम भी हो तो कुछ दिनों तक इंतजार करो लेकिन सरकार की ओर से चलाई जा रही मिलों के कपड़े को किसी भी हालत में मत उठाना।

सरकार जब आज कारपोरेशन की बात करती है और यह बीमार मिलों को हमेशा के लिए ठीक ढंग से चलाने की भी बात करती है तो यह जो दिक्कत इंडिया यूनाइटेड मिल्स के बारे में या दूसरी मिलों में सरकार की ओर चल रही मिलों के बारे में आज हमारे सामने आ रही है इस बीमारी को या इस तकलीफ को कैसे सरकार हल करेगी इस के बारे में अभी तक कुछ सरकार की ओर से नहीं सुनने में आया है। असली तकलीफ वहीं पर आ जाती है। आप की कारपोरेशन बनेगी और वही मिलों को जैसे आज आप ने कहा कि 8 मिलों को पिछले दो सालों में ले लिया, कई मिलें बंद पड़ी हैं और कई मिलें बंद होने के रास्ते पर पड़ी हुई हैं, यह बीमार मिलों को अपने हाथ में लेंगी मगर उस में जो बना हुआ माल है उस को बाहर बेचने के बारे में आप क्या इंतजाम करेंगे यह असली सवाल है। अगर सरकार के पास महीने, दो महीने बाद या 6–8 महीने में कोई रास्ता निकलने वाला हो तो हमारी यह प्रार्थना है कि उस रास्ते का इस्तेमाल वह तत्काल शुरू करें। अगर यह नहीं किया जायेगा तो मैं समझता हूं कि कारपोरेशन बनने तक और कारपोरेशन चलने तक कई और मिलें बन्द हो सकती हैं और सरकार की ओर से चलने वाली मिलें काफी अड़चन में आ सकती हैं।

आज सुबह इसी सदन के अन्दर मैंने एक सुझाव दिया था, जिस पर मंत्री साहब ने कोई ठीक जवाब नहीं दिया। मैंने यह कहा था कि सब से पहले आप एक बात अमल में ले आइये कि जहां तक एक्साइज ड्यूटी वगैरह का झंझट है, सरकार की ओर से जो मिलें चलती हैं, उन में बने हुए कपड़े पर आप इतने बड़े परिमाण में एक्साइज ड्यूटी मत लीजिये जितनी निजी क्षेत्र की मिलों पर लगाते हैं। आप इस लिये उन मिलों को ले रहे हैं कि जो निजी क्षेत्र के मालिक थे उन से उस के चलाने का काम ठीक ढंग से नहीं होता था। मैं इस चीज को नहीं मानता हूं कि मजदूरों की अड़चन की वजह से या किसी और वजह से, मशीनें आदि पुरानी होने की वजह से मिलों की हालत बुरी हुई है। यह एक बहुत पुराना षड्यन्त्र है सरकार और मिल मालिकों का। मिलें तो घाटे में चलें लेकिन मिल मालिक हमेशा के लिये नफे में रहे। जब ऐसी परिस्थिति है और सरकार मिलों को अपने हाथ में लेती है तो कम से कम उन मिलों के कपड़े पर आप को एक्साइज ड्यूटी माफ करनी चाहिये या कम से कम कुछ कम करनी चाहिये।

इस के सिवा सरकारी मिलों में बना हुआ कपड़ा जो बाजार में बिकने के लिये जाता है, उस के सम्बन्ध में एक इलाज सरकार के सामने तत्काल आ सकता है। मैं समझता हूं कि लाखों नहीं करोड़ों गज कपड़ा सरकार की ओर से आज अलग अलग मिलों से खरीदा जाता है हिन्दुस्तान के कपड़ा बाजार में। अगर निजी क्षेत्र की मिलों से यह कपड़ा न खरीद कर सरकार यह फैसला कर ले कि अपनी मिलों का बना हुआ कपड़ा मिनिस्ट्री के काम के लिये, रेलों के काम के लिये, कचहरियों के काम के लिये, पलटन के काम के लिए या दूसरे सरकारी काम के लिये खरीदेगी, तो उस को काफी खपत हो सकती है। मैं यह मानता हूं कि जो स्टोर्स के पर्चेज का काम करने वाले लोग हैं, डाइरेक्टर जनरल आफ सप्लाइज हैं, उन की कमाई कम हो जायेगी, लेकिन जो मिलें हैं, जिन में हजारों की तादाद में मजदूर काम करते हैं जिन के जीवन में हम किसी प्रकार की खुशी नहीं दे सकते हैं, उन में काम करने वालों को एक सहारा मिलेगा, जिन के हमारे आज तक के रवैये के कारण बहुत तकलीफ में पड़ने की इम्कान है। इस तरह से हम उन लोगों को कुछ बचा पायेंगे।

माननीय मंत्री जी से मेरा एक और निवेदन है कि आज वह बीमार मिलों को लेकर चलाने की बात छोड़ दें। मैं मानता हूं कि अगर इस वक्त सरकार उनको चलाने के लिये तैयार है तो सरकार ऐसा जरूर कर लेगी लेकिन निजी क्षेत्र को रिजर्व बैंक से पैसा देना, कहीं इण्डस्ट्रियल डेवेलपमेंट बैंक से पैसा देना, एल० आई० सी० से पैसा देना यूनिट ट्रस्ट से पैसा देना, निजी क्षेत्र की मिलों को नफे में चलाने के लिये, जब कि मिल मालिक उस पैसे को लेकर भी घाटे में चलाते हैं, बीमार मिलों को अपने कन्धे पर उठा कर मालिकों को सहारा देना, यह काम बहुत दिनों तक नहीं चल सकता। ऐसी हालत में पूरे मिल के धन्धे का राष्ट्रीयकरण करके ही यह मसला हल हो सकता है, और मंत्री महोदय को इसके बारे में सोचना चाहिये। जो मिलें आज घाटे में चलती हैं और जो मिलें नफे में चलती हैं उन के घाटे और नफे दोनों को मिला कर हिसाब बराबर किया जा सकता है। चूंकि घाटे की मिलों को सरकार लेना चाहती है इस लिये उस के पास एक ही रास्ता है कि वह सारे उद्योग का राष्ट्रीयकरण कर दे। मंत्री जी मेरे इस सुझाव पर विचार करेंगे यह सोच कर मैं इस प्रस्ताव का समर्थन करता हूं।

श्री रणबीर सिंह (रोहतक) : उपाध्यक्ष महोदय, आप के सामने जो मसला है वह बड़ा बुनियादी मसला है। एक प्रोग्रेसिव मेम्बर के नाते जो मेरी पार्टी का नजरिया है उसे मैं पेश करता हूं। कांग्रेस का नजरिया

[श्री रणधीर सिंह]

सोशलिज्म का, जम्हूरियत का नजरिया है। अब नहीं, कांग्रेस वर्किंग कमेटी की मीटिंग सात दिन चली .....

Shri S. Kandappan (Mettur): Is there any socialism left in your party?

श्री रणधीर सिंह : आप ठेका न उठाइये। आप समझते हैं कि आप ने ही ठेका उठा रक्खा है। मेरी पार्टी का एक बुनियादी नजरिया है और मैं उस नजरिये को पेश करता हूं। यह कोई 27 मिलों का सवाल नहीं है। वह सहतमन्द हैं या बीमार हैं, उन की कटेगरी में मैं नहीं जाना चाहता। सवाल यह है कि एक नजरिया है देश के सामने और हमारी पार्टी उस नजरिये को अमली जामा पहनाने चली है। यह बहतरीन मौका है उसके लिए। इसके लिए जो रेजाल्यूशन पेश किया गया है मैं न सिर्फ उस के लिये प्लानरेबल मेम्बर को मुबारकबाद देता हूं बल्कि उस की पुरजोर हिमायत करता हूं।

यह सवाल सिर्फ मिलों का नहीं है। जमीन पर सालिंग लगाई है हमारी अपनी कांग्रेस गवर्नमेंट ने बड़ा अच्छा किया। किसान भी उसे बुरा नहीं समझता। किसान को शिकायत यह है कि कारखानेदार बचा हुआ है, बड़े बैंकों का मालिक बचा हुआ है, बड़ी-बड़ी इन्श्योरेन्स कम्पनी वाला बचा हुआ है .....

Shri S. Kandappan: It has never been implemented anywhere. It is only on paper.

श्री रणधीर सिंह : मैं सारी बातों में इस वक्त नहीं जाना चाहता। सीधा सवाल यह है कि कुछ मिलें हैं। वह लूली लंगड़ी हैं, बामअल हैं, काम करती हैं, बीमार हैं या अच्छी हैं, यह सवाल नहीं है। सवाल यह है कि उन को जबरिया तौर पर लिया जाये या रजामन्दी से लिया जाये। मैं तारीफ करता हूं मिनिस्टर साहब की कि उन्होंने आठ मिलों को टेक ओवर कर लिया। बतलाया गया कि कारपोरेशन चलायेगा। मैं नहीं समझता कि कारपोरेशन चला पायेगा। सीधी बात यह है कि आखिर पानी डूबा को ही जायेगा। कोऑपरेटिव बनाने या सोशलाइजेशन करने की बात आई। हर मिल के लिये एक हदबन्दी मुकर्रर करनी पड़ेगी जैसे शहरी जायदाद के लिये है कि इस से ऊपर कोई मिल मालिक नहीं रक्खेगा। मिल टाटा की या बिड़ला की है, मुझे मालूम नहीं। अगर सारी मिलें टाटा बिड़ला की हैं तो एक को छोड़ कर सारी की सारी ले लें मैं उन आदमियों में से हूं जो सोचते हैं कि एक किसान के साथ एक बात हो तो दूसरे के साथ इम्त्याज क्यों किया जाये। इस में एक एडलाकी बात है। हजारों मजदूर हैं जो कि बैठे हैं, लाखों बच्चे उन के कुनबे में हैं। कितने दिनों से मिलें बन्द हैं, उन के बच्चों का क्या बनता होगा। 50, 60 या 70 की नौकरी करने वाले यह लोग, वह सारे के सारे काटन मिलों में हैं। काटन आती है किसान से, किसान जो उसको बेचता है उस का क्या होगा? उस का माल बेकार पड़ा रहेगा, उसका माल बिकता नहीं है तो उस की कीमत डाउन जायेगी और उन के ऊपर भी उसका असर पड़ेगा। अगर पैदावार बढ़ती नहीं है, उस की किल्लत होती है तो भाव भी बढ़ेगा। फिर यहां ही नहीं, मुल्क के अन्दर डिफेन्स के लिये जो खेमे और छतरियां बनती हैं उन का क्या होगा? मैं मुल्क के मुफाद के लिये भी चाहता हूं, फौज के मुफाद के लिये चाहता हूं, मजदूरों के मुफाद के लिये चाहता हूं, देश के मुफाद के लिये भी चाहता हूं और किसान के मुफाद के लिये भी चाहता हूं। कि मिलों को लिया जाये।

जो रेजोल्यूशन पेश किया गया है उस में मिलों को नेशनलाइज करने की बात मेरी पार्टी के नजरिये की बात है। मिनिस्टर साहब ने पहले कह दिया कि 8 मिलें ले ली हैं और 41 बाकी हैं। जिन को मिल वाले चला ही

नहीं सकते उन को सरकार ले रही है । कोई स्कूल और कालेज चल नहीं सकता तो गवर्नमेंट कहे कि हम उन को चलाना नहीं चाहते, गांव वाले भाड़ में जायें, शहर वाले भाड़ में जायें, तो यह तो ठीक बात नहीं है । अगर वह रजामन्दी से देते हैं तो ठीक बात है, अगर नहीं देते तो उन से जबरदस्ती लिया जाये । यह देश की कौमी मिल्कियत है । इस ख्याल से मैं इस रेजोल्यूशन की पुरजोर हिमायत करता हूं ।

Shri S. A. Dange: (Bombay Central South): First I would like to draw the attention of the House to the fact that generally when the mills are taken over by the Government, the first step they take to reduce the rearness allowance of the workers employed in the mills. This has happened in the State of Maharashtra. I hope the corporation will not start with that measure and ask the workers to cut the dearness allowance as the Government had invested money.

What are the causes which are responsible for the inefficient management of these mills? If they do not associate the workers' representatives in the management, the sick mills will never recover from their sickness.

The sick mills are not sick because the workers did not work or the machinery is bad. I know many of these mills have very good machinery. The reason for their sickness is the fraud practised by the directors. Whenever they lose in cotton speculation; they charge the loss to the mills and when they win in cotton market, they credit their private accounts with the profits. This is the established practice and it had been mentioned in many enquiry committee reports. I am quoting from the reports. This sickness is due to the fraud played on the finances of many of these companies. One fraud to which I referred in the morning involved 96 lakhs.

And the Government chartered accountant examined the question and made a report and the Development Council slept over the report saying that nothing could be done because the money has vanished. Later on, Shri Morarji Desai intervened in the matter, changed the directors and changed the share-holdings in the mills and tried to reconstruct them. For two years they made a profit and again went into losses because of fraud.

Now, in the morning, the Minister stated that he might look into the question of fraud. I do not know how he can. But where money has been misappropriated by the directors, there should be some institution, some measure, some method of attaching the properties of the directors even if they are limited companies. Otherwise, the mills are made sick by fraud; the Government puts the money into the sick mills, recovers them from the sickness, hands them back again to the fraudulent people and the same game starts. This has happened in Sholapur; this has happened in Bombay. So, I hope the Corporation is not going to be a philanthropic institute to assist fraudulent directors to commit their frauds over and over again and impose wage-cuts and dearness allownace cuts on the workers.

Therefore, I am giving caution to the Minister; that if he does not pay attention to the past history in this affair, then he will help the treasury to lose a few crores, help us to lose a few crores in dearness allowance, help the country to lose all the cloth that is produced by these mills and ultimately land us in trouble all around. I hope that before he takes his final decision on the policy to be followed by this corporation, he will consult Members of this House who know the job very well and consult the trade union concerned and not only rely on the INTUC as the supreme adviser in this matter.

Lastly I would like to say that I do not like the idea of provident fund

[Shri S. A. Dange]

being invested in sick mills and the workers forming co-operatives to own those mills. This fraud was exposed long ago in the capitalistic system, tempting the workers to put their provident fund; they lose their provident fund and then they lose themselves; again it is taken over by some capitalists.

Finally, I would support the proposition that instead of taking over only sick mills, if sickness is to be recovered, then some healthy mills also should be taken over, so that transfusion of blood from the healthy mills could be made into the sick mills and the economy recovered properly, if at all it can, under the directorship of our Finance Minister who has presented the budget recently.

In the end, I would say that nationalisation of this essential item of consumer goods, the essential item for man's living, is the only remedy to save the consumer from the frauds of the millowners and save the worker from the expropriation from which he suffers.

Shri Nambiar: The textile industry is the most advanced industry in our country and this is the first industry which is crumbling. I fully associate myself with the reasons ably given by Shri Dange. I have experience of certain textile mills in my part. Today, there is practically a cessation of work which goes on in one mill in my district, known as Cauvery Spinning Mills, near Trichinopoly, where the workers are told that the mill management has no money to pay the wages. Therefore, the workers are on strike, and the mill management does not get loan from anywhere and they do not have money to purchase cotton. This is the sickness. How would this sickness be cured except by the means recommended by Shri Dange? Otherwise, what will happen is, the same thing will come back; it will be set right; the loan would be given, and they will swindle again and again. The same thing will repeat. Therefore, I am for the corporation to be set up and the corporation, in taking over such sick mills, at the same time, should look into the question of linking it up with the healthy mills also. Otherwise, they will start growing sick and they will create the same problem and this will lead to a vicious circle.

The cotton price has gone up and we know how it is and where the cotton stock is stored and they will not release it, and the poor worker is the ultimate sufferer. Therefore, my humble submission to the hon. Minister who is prepared to move in the right direction—let him move and we are with him—is that he should do it in way that will save the economy and save the poor man.

Only one word about the handloom weaver.

The resolution speaks about weavers. The condition of handloom industry is so bad that millions of weavers are starving or are near starvation. Something must be done to help them. They may be given guaranteed supply of yarn at controlled rates. There must be a better method of marketing. The good cooperatives must be helped to the extent possible, not the fraudulent ones. This must be taken along with the textile industry, as part and parcel of it and Government's attention must be bestowed on this. The handloom industry which gave cloth to our ancestors is still continuing in this country and it must continue. The millions of handloom weavers must be saved.

Shri Dinesh Singh: Sir, I am very happy I have had this opportunity of listening to hon. members' views on this very important subject of the textile industry. As some hon. members have pointed out, it is one of our major industries employing a large number of workers, an industry which

has so to say come into the life of every citizen of the country. It is our duty to do whatever we can to help this industry stand on its own feet and also be competitive in the world market. Our effort has been to try to find out what are the basic troubles.

As I have said earlier on the floor of this House, we shall discuss this matter with the people concerned to find out what is really to be done to help the industry. The mover of the resolution has made out a very good case for the nationalisation of this entire industry. I am not going into that question who, because that is a matter which we are not considering just now. In his own resolution, he does not talk of nationalisation as such, but only of the taking over of some mills. The resolution says:

> "In view of the crisis in textile industry resulting in continued closure of mills and large scale unemployment of weavers, this House recommends to the Government to take over all the closed mills immediately."

As I said this morning, there are about 27 closed mills today apart from the 13 mills that we are running. Of these 13, two are closed. Actually we have 11 mills run by Government and 27 mills are closed. These mills have been closed for different reasons—some because they were in financial difficulties, some because they had labour difficulties, some because the management had some problems and so on. Because of that, it is not possible for us to take over all these mills. If we take over some mills, we will have to take them over at a loss. When this question was brought up in the last session, I had said that it would be Government's endeavour to take over these mills on a permanent basis. Our difficulty today has been that if we take over a sick mill, a mill which is not running whatever may be the reason, if we run it and if it starts running at a profit, the owners want it back. Once the Government has made some investment, once the Government has taken over and starts running it at a profit—the Government need not have been recovered the loan or the investment—there is pressure that it should be returned to the mill-owners. The hon. Member, Shri Tapuriah, took pains to show how in the public sector we are mismanaging everything and everything is running at a loss. Here is an example of the sector which is particularly fond of which is mismanaging things. I would say 'mismanaging' because these mills have been allowed to get into this position. Had there been better management of these mills, had there been proper ploughing back of profits, had there been modernisation, had there been looking after the problems of workers, may be these mills would not have been in this difficulty. I find him shaking his head. He does not agree. I do not expect him to agree, but the facts are there. I would also like him to know that of the mills we took over quite a number of mills have been running at a profit. The public sector, as he would like to call it, has not mismanaged. In fact, the public sector has been able to set right the earlier mismanagement of the private sector.

Shri S. Kandappan: Sir, I rise on a point of order. In the morning a statement was laid on the Table of the House in reply to Question No. 243. There it has been clearly stated that the mills are not running at a profit.

Mr. Deputy-Speaker: He said not "all" but "some mills are running at a profit".

Shri S. Kandappan: I would like to draw the attention of the hon. Members to what has been said in that statement. It says:

> "However, from the periodical reports received from the Authorised Controllers, it is observed

[Shri S. Kandappan]

that one of the four mills viz. The India United Mills has been making losses consistently though the amount of loss varied from month to month. The other three mills, viz., Muir Mills Ltd., Kanpur, Swadeshi Cotton and Flour Mills, Indore and Hira Mills Ltd., Ujjain, have been making losses in some months and profits in some other months".

That means neutralising the whole thing. How can he say that they are running at a profit unless and until he is able to show that net profit is there?

Shri S. K. Tapuriah (Pali): I had specifically said that the return on the total investment is 0.5 per cent. If that is the profit that he expects, all the best to him.

Shri S. A. Dange: Sir, the Sholapur Mills was taken over by the Government. After it was taken over they made profits and the millowner required them to be handed back. They were handed back. The Sholapur case is on record. It is after that the millowner saw that any mill which was taken over by Government did not run on profits and therefore they organised a boycott in the market.

Shri Dinesh Singh: I am grateful to the hon. Member, Shri Dange, for correcting the records. Shri Tapuriah said that we are running these on a very little return of profit. Here is an example where there is no return at all. On the other hand you are eating into the profits and you are running at a loss because you have not managed it well.

The hon. Member has pointed out that in the morning I made a statement about eight mills we had taken over recently. On the whole considering all the other mills, on the other 11 mills, we have made considerable profit in many years and I shall be very glad to furnish him with a statement giving profits we have made from these mills. Shri Dange has also pointed that out.

There is one problem which we have really got to consider, so far as textiles are concerned, that it is an industry which needs, like any other industry, constant renovation, producing newer things, producing goods at cheaper prices and all that, and a constant review of all these things has to be kept in mind. There are certain inputs which are not very favourable. For instance, there is cotton itself. The other day we had so much discussion about cotton. I had occasion to get some figures about the production of cotton. India is about the fourth largest cotton producing country in the world. But its yield per acre is the lowest. Here we have some figures. Not many people have ordinarily realised the amount of cotton that we produce in this country. We produce cotton more than UAR or Sudan. These are the States supposed to be big cotton producing countries. We produce more cotton than them except that our yield per acre is very low. The yield in the United States is roughly 517 pounds, in the Soviet Union it is 642 pounds, in UAR it is 620 pounds, in Pakistan it is 241 pounds and our yield is 120 pounds. Now, there is this tremendous difference in yield of cotton and because of this the cotton prices are high. The cotton prices in our country are about the highest, compared with cotton prices in other countries. These are the basic difficulties that the textile industry is facing, to which we must divert our attention.

Then, so far as the mills are concerned, as I mentioned earlier, there is this question of ploughing back of profits. There has been a tendency of wanting to go into the setting up of new mills rather than going into the renovation of old mills. This is also a problem to which we have to give every consideration.

The hon. Member, Shri Kandappan, referred to the handloom industry. As he knows, we had a set back in the sale of Bleeding Madras, which was being sold in the United States, because of various reasons. There also we are facing the problem of high cost of yarn that is being supplied, largely because of the shortage of cotton. Now we are making every endeavour to obtain more cotton from abroad and we also hope that with the coming monsoon our own production will go up.

Shri S. Kandappan: I have also raised the question of supplying yarn to the handloom weavers at reasonable price.

Shri Dinesh Singh: That is exactly what I am saying. What are reasonable prices? One can fix a price which is not compatible with the cost of cotton as such, but then there would be the difficulty of implementing this, there will have to be controls and shortages and other complaints will come in.

श्री अब्दुल गनी डार : आप उन को सबसिडी दे दें ।

[شری عبدالغنی ڈار : آپ ان کو سبسڈی دے دیں ۔]

श्री दिनेश सिंह : सबसिडी तो आप जितनी चाहें दे सकते है वह तो पैसा आप के हाथ में है । पैसा यहां से मंजूर करते हैं और इसलिए जितना भी यहां हाउस से मंजूर करते हैं वह सबसिडी आप उन्हें दे सकते हैं. . . .

डा० राम मनोहर लोहिया (कन्नौज) : मैं कई सौ मील से दौड़ करके आप से कुछ कहने के लिये आया हूं । 700 मील से अकाल के इलाके से होकर आ रहा हूं । अकाल के इलाके में आप कपड़ा मुफ्त बांट दीजिये । अकाल के इलाके में आज भी कपड़ा काफी इकट्ठा हो गया है और इसे आप मुफ्त बांट दें तो यह मिलें जूर अच्छे तरीके से चलती रहेंगी ।

श्री दिनेश सिंह : 600 मील से माननीय डा० साहब इस के लिये यहां बेकार आये, वे मुझे इस के लिये तार दे देते तो वह उनसे जल्दी पहुंच जाता । यह तो एक छोटी सी बात थी जिसके लिए उन्हें खुद आने की कोई खास जरूरत नहीं थी. . . .

डा० राम मनोहर लोहिया : आने का ज्यादा असर पड़ा है । मान गये, धन्यवाद ।

Shri Dinesh Singh: The hon. Member, Shri Tapuriah, has made some other suggestion regarding the utilisation of cotton that we are importing from abroad and how it could be distributed more equitably. I am grateful to him for the suggestions which he has made. We shall certainly have those examined.

The hon. Member, Shri Dange, made various suggestions in regard to the corporation that we are contemplating. I would like to assure him that we shall give our very earnest consideration to the suggestion that he has made. I also look forward to an opportunity of discussing this matter with him before we finalise the corporation. But I would like to say now that we shall certainly examine the possibility of associating the workers in any set-up that we may have. The question of accountability of directors and others that he has talked about, which will make the running of these mills more efficient, will also be gone into.

माननीय सदस्य श्री कछवाय ने कुछ बातें कही थीं । एक तो उन्होंने मध्य प्रदेश के मुख्य मंत्री जी के बारे में कुछ बातें कहीं । मैंने सुबह भी उन से निवेदन किया था कि जब यहां मुख्य मंत्री जी नहीं हैं. . . .

Shri Nambiar: Is the procedure that the answer will come in the same language in which the speech is made?

Shri S. K. Tapuriah: What will you do if tomorrow someone makes a speech in Sanskrit?

Shri Dinesh Singh: We try our best to give the reply in the same language. If I do not know the language, I can hardly be expected to do it, but if I can, I do not see why the hon. Member should object if I am trying to satisfy another hon. Member.

Shri S. K. Tapuriah: We are appreciating it.

Shri Dinesh Singh: I am very greatful to the hon. Member for his appreciation.

Shri Nambiar: I shall do it in Tamil tomorrow.

Shri Dinesh Singh: He will have to teach me first if he wants a reply in Tamil.

मैं कह रहा था कि मुख्य मंत्री के बारे में श्री कछवाय ने कुछ बातें कहीं। वह यहां पर हैं नहीं जिस से कि वह जवाब दे सकें। मैं नहीं समझता हूं कि इस सदन के लिये यह एक अच्छी बात होगी कि जो लोग यहां नहीं है जवाब देने के लिये, या जिन की ओर से हम लोग यहां पर जवाब न दे सकें, उन के बारे में कुछ इस तरह के आरोप लगाये जायें। आरोप सत्य हैं या नहीं, यह अलग बात है, लेकिन उन का लगाना.....

श्री हुकम चन्द कछवाय (उज्जैन): उन से पूछ कर जवाब दीजिए कि उन्होंने ऐसा किया है या नहीं।

श्री विनेश सिंह: आप वहां के किसी अपने साथी से पूछवा सकते हैं जिस में कि वह खुद वहां जवाब दे सके। मैं यहां पर हूं। अगर ऐसी कोई बात कही जाती है तो हमारे लिये यह कठिनाई होती है कि हम उस को चुपचाप सुन भी नहीं सकते हैं और उसका पूरा जवाब भी नहीं दे सकते। लेकिन अगर यह बात कही जाय कि मुख्य मंत्री किसी मिल मालिक की तरफ़ से इसलिये उनको मकान मुफ्त रहने के लिये दिया है, तो यह कोई खास अच्छी बात नहीं लगती।

श्री हुकम चन्द कछवाय: मकान दिया जाये, यह खास बात नहीं है?

श्री शशि भूषण वाजपेयी (खारगोन): मध्य प्रदेश सरकार की तरफ से बहुत ज्यादा किराया दिया जाता है।

श्री विनेश सिंह: मुख्य मंत्री को मुफ्त रहने की कोई जरूरत नहीं है क्योंकि सब मुख्य मंत्रियों को जिस मकान में वह रहते हैं उस के लिये सरकार की तरफ से किराया दिया जाता है। इस लिए वह किसी मकान में मुफ्त रहना चाहें या न रहना चाहें, इस का कोई नाजायज फायदा उठाये, यह बात ठीक नहीं मालूम होती।

श्री कछवाय ने कहा कि सरकार जो मिलें लेती है या जो कारखाने सरकार चलाती है, वह फायदे पर नहीं चलते हैं। उन्होंने यह कह कर, यह बात कहने की कोशिश की कि जो मिलें इस वक्त ठीक नहीं चल रही हैं उन्हें हम न लें। लेकिन सरकार इस से सहमत नहीं है। जो मिलें ठीक नहीं चल रही हैं, मैं नहीं कहता कि हम उन सब को ले लेंगे, लेकिन जिन को ले सकते हैं उनके बारे में हमें जरूर देखना पड़ेगा। श्री कछवाय ने एक और बात कही। एक तरफ उन्होंने कहा कि सरकार किसी मिल को चला नहीं सकती, लेकिन दूसरी तरफ कहा कि जो मिलें हम लें उन के मजदूरों को हिस्सेदार बनाना चाहिये। तीसरी बात उन्होंने कही कि मालिक, सरकार और मजदूर, इन तीनों का मिल कर उन को चलाना चाहिये। उन्होंने तीनों बातें अलग-अलग कहीं, जिन के बारे में मैं समझता नहीं कि तीनों में से उनका खास सुझाव क्या है। मिलें ली जायें या नहीं ली जायें और ली जायें तो क्या उन को मजदूर ही चलायें। अगर मिलें ले ली गईं तो मालिक फिर बीच में कहां आता है? जब सरकार ले लेगी तो सरकार मालिक हो जायेगी। उन की बातों में यह कठिनाई आ जाती है।

डा० राम मनोहर लोहिया: उपजीविका।

श्री विनेश सिंह : डाक्टर साहब इतनी दूर में आये हैं, कुछ दिन सदन में नहीं आये, इस लिये चाहते हैं कि अपनी सब बातें कह कर खत्म कर लें। मैं निवेदन करूंगा कि मैं अभी अपनी बात कह कर बैठ जाऊंगा उस के बाद वह जितनी देर चाहें बोलें, मैं बड़ी खुशी से सुनूंगा।

डा० राम मनोहर लोहिया : आप खूब बोल लें, लेकिन आप के बोलने के बाद उपाध्यक्ष महोदय मुझे बोलने कहां देंगे ?

श्री विनेश सिंह : श्री बनर्जी ने लक्ष्मी रतन काटन मिल के बारे में कहा। उस के बारे में सुबह जवाब दे चुका हूं और मैं समझता हूं कि काफी जवाब .....

श्री स० मो० बनर्जी : 50 परसेंट।

श्री हुकम चन्द कछवाय : 4 लाख रु० की कई जला दी है उस का कोई जिक्र नहीं किया गया।

श्री विनेश सिंह : इसके लिये तो माननीय सदस्य जानते हैं कि मैं सुबह ही कह चुका हूं कि जांच कराइंगे।

जहां तक लक्ष्मी रतन काटन मिल का सवाल है मैंने सुबह इस को काफी साफ कर दिया था। इस वक्त जो 11 मिलें हमारे पास हैं उन में से भी केन्द्रीय सरकार सिर्फ दो या तीन मिलों को कुछ मदद देती है। बाकी जो हैं उन को राज्य सरकारें ही हमारी रजामन्दी से लेती हैं और उनको चलाती हैं। जो हम ने उत्तर प्रदेश सरकार से कहा कि अगर वह लेकर चलाना चाहे तो हम इस की इजाजत दे देंगे यह कोई नई चीज नहीं है। यह हम ने कोई ऐसी चीज नहीं कही है जो और जगह नहीं हो रहा है। और प्रदेशों में भी ज्यादातर मिलों को वहां की सरकारें ले कर चला रही हैं।

जहां तक 50 परसेंट का सवाल है हमारे पास उत्तर प्रदेश सरकार की तरफ से जो लिख कर आया है उस में वह चाहते हैं कि पूरा खर्च हम दे। हम ने उन्हें लिखा है कि हम पूरा खर्च नहीं दे सकते हैं। जो सुझाव माननीय सदस्य बतला रहे हैं वह अभी हमारे पास नहीं आया है लेकिन हमारी जो कठिनाई है वह हमने ने उन से बतलाई। सुबह भी बतलाई थी कि चूंकि हम अपना एक नया कारपोरेशन बनाना चाहते हैं और उस के लिये विधेयक लाने वाले हैं इस लिये अभी हमारे लिये नई मिलों को लेना सम्भव नहीं है। जब यह विधेयक आयेगा तब उस के बाद जैसी आवश्यकता होगी हम उस को देखेंगे।

श्री रामावतार शास्त्री (पटना) : फुलवारी और गया के बारे में आप ने कुछ नहीं कहा कि वहां की मिलें कब तक बन्द रहेंगी ? कुल दो ही तो मिलें है बिहार में और वे भी बन्द पड़ी है।

एक माननीय सदस्य : सो रहे थे मालूम होता है।

श्री रामावतार शास्त्री : बिहार के बारे में नहीं कहा। आप सो रहे थे मैं जगा हुआ हूं, बिल्कुल आप के सामने।

श्री विनेश सिंह : जितनी बातें मेरी समझ में आई मैंने उन से कहीं। उन माननीय सदस्य से जिन्होंने यह रेजोल्यूशन रक्खा है मैं कहूंगा कि जो उन की खास बातें हैं वह इस में पूरी होती है। यह विधेयक आ जाये, यह कारपोरेशन बन जाय, उस को वे देख लें, उसके बाद अगर और कोई नई बात वह कहना चाहे तो कह सकते हैं। इस लिये आज मुझे इस रेजोल्यूशन की कोई जरूरत दिखाई नहीं देती।

श्री रामावतार शास्त्री : वे मिलें जो हमारे यहां हैं कब तक बन्द रहेंगी, इस का तो जवाब हमें दिलवाइये। दो ही तो मिलें हैं जो कि दो तीन साल से बन्द हैं। क्या वे मिलें बन्द रहेंगी ?

श्री अब्दुल गनी डार : सिवा बिड़ला जी के, उन की नहीं ली ।

Mr. Deputy-Speaker: Order, order Please resume your seat. The Minister has replied to all the points that were raised in this discussion. Shri Esthose.

Shri P. P. Esthose: Mr. Deputy-Speaker, Sir, I am very thankful to all the hon. Members who have supported my Resolution and given valuable suggestions on that. I am also thankful to the hon. Minister who has agreed to take over the closed mills by having a corporation. As to how the corporation will work will be gone into detail later. But about the handloom industry which gives employment to millions of workers, the hon. Minister should see that there is an improvement in that industry and we hope that he will take immediate steps in this direction.

With these words, I commend the Resolution to the acceptance of the House through a voice vote.

Shri Nambiar: Any how, the hon. Minister has accepted the Resolution. in effect, and let us have a voice vote and pass the Resolution.

Mr. Deputy-Speaker: Now, there are some amendments.

श्री तुलशी दास जाधव (बारामती) : उपाध्यक्ष महोदय, ...

Mr. Deputy-Speaker: No, no. I will have to put the amendments to the vote of the House now.

Now I put the amendments of Sarvashri R. Umanath, Yashpal Singh and K. Ramani, to the vote of the House.

Amendments Nos. 2 and 3 were put and negatived.

Mr. Deputy-Speaker: Now we come to the main Resolution.

Shri Nambiar: This is....

Mr. Deputy-Speaker: He will get the time to move his Resolution.

Shri Nambiar: I am not saying anything about that, Sir.

This being the Fourth Lok Sabha, I suggest this: let there be one Resolution on which there may be a unanimous acceptance. Let them accept it. After all, it has been accepted.....

Mr. Deputy-Speaker: Shall I put the main Resolution to the vote of the House?

The question is:

> "That in view of the crisis in textile industry resulting in continued closure of mills and large scale unemployment of weavers, this House recommends to the Government to take over all the closed mills immediately."

The motion was negatived.

17.52 hrs.

RESOLUTION RE. DECONTROL OF STEEL

Shri Nambiar (Tiruchirappalli): I beg to move that:

> "This House disapproves the action taken by the Government in decontrolling steel and thereby causing steep rise in the price of steel."

I am grateful to you, Mr. Deputy-Speaker, for giving me an opportunity to move this Resolution. In doing so, I am sorry to say that the Government has hurriedly come forward with a decision to decontrol steel. The next day—within 24 hours—the prices have gone up. The prices